

**COMMITTEE ON  
GOVERNMENT ASSURANCES  
(2020-2021)**

**(SEVENTEENTH LOK SABHA)**

**TWENTIETH REPORT**

**REVIEW OF PENDING ASSURANCES PERTAINING TO THE  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)**

Presented to Lok Sabha on 13 / 02 / 2021



**LOK SABHA SECRETARIAT  
NEW DELHI**

February, 2021 / Magha, 1942 (Saka)

## CONTENTS

Page

COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES (2020-2021) (ii)  
INTRODUCTION (iii)

## REPORT

I.	Introductory	1-5
II.	Review of the Pending Assurances pertaining to the Ministry of Youth Affairs and Sports (Department of Sports)	5-10
III.	Implementation Reports	10-11

## APPENDICES

I.	USQ No. 308 dated 27.07.2010 regarding 'Report on IPL Scam'	12-13
II.	USQ No. 1063 dated 01.03.2011 regarding 'Inquiry on IPL'	14-15
III.	SQ No. 104 dated 29.11.2011 regarding 'Accountability in Sports Bodies'	16-30
IV.	USQ No. 971 dated 12.08.2013 regarding 'Commercialization of Sports'	31-32
V.	SQ No. 484 dated 28.04.2015 (Supplementary by Shri Kirti Azad, M.P.) regarding 'Mismanagement in National Para Athletic Championship Meet'	33-39
VI.	SQ No. 484 dated 28.04.2015 (Supplementary by Smt. Supriya Sule, M.P.) regarding 'Mismanagement in National Para Athletic Championship Meet'	40-46
VII.	USQ No. 3085 dated 15.03.2011 regarding 'Irregularities in CWG'	47-48
VIII.	USQ No. 3206 dated 15.03.2011 regarding 'Maintenance of Stadia by CPWD'	49
IX.	USQ No. 916 dated 14.08.2012 regarding 'DOPE Offenders'	50-52
@ X.	USQ No. 1680 dated 16.12.2013 regarding 'District Level Sports Schools'	53
XI.	SQ No. 121 dated 02.12.2014 (Supplementary by Shri Ganesh Singh, M.P.) regarding 'Promotion of Athletics'	54-61
XII.	SQ No. 121 dated 02.12.2014 (Supplementary by Shri C.R. Chaudhary, M.P.) regarding 'Promotion of Athletics'	62-69
XIII.	USQ No. 5563 dated 28.04.2015 regarding 'Schemes for Promotion of Athletics'	70-80
XIV.	USQ No. 5608 dated 28.04.2015 regarding 'Irregularities in Implementation of Sports Schemes'	81-82
XV.	Special Mention dated 13.05.2015 regarding 'Attempt to Commit Suicide by Four Girl Trainees of Sports Authority of India's Special Area Games Water Sports Centre at Alappuzha'	83-87
XVI.	Extracts from Manual of Parliamentary Procedures in the Government of India, Ministry of Parliamentary Affairs, New Delhi.	88-92
XVII.	Minutes of the Sitting of the Committee (2019-2020) held on 30 July, 2020.	93-95
XVIII.	Minutes of the Sitting of the Committee (2019-2020) held on 03.12.2020	96-97
XIX.	COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES (2019-2020)	98

@ Implementation Report laid on 11.02.2021

(i)

**COMPOSITION OF THE  
COMMITTEE ON GOVERNMENT ASSURANCES\*  
(2020 - 2021)**

**SHRI RAJENDRA AGRAWAL** - Chairperson

**MEMBERS**

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri M.K. Raghavan
12. Shri Chandra Sekhar Sahu
13. Dr. Bharatiben Dhirubhai Shyal
14. Shri Indra Hang Subba
15. Smt. Supriya Sule

**SECRETARIAT**

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S. L. Singh - Deputy Secretary

---

\* The Committee has been constituted w.e.f. 09 October, 2020 *vide* Para No. 1773 of Lok Sabha Bulletin Part-II dated 16 October, 2020

## INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2020-2021), having been authorized by the Committee to submit the Report on their behalf, present this Twentieth Report (17<sup>th</sup> Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2019-2020) at their sitting held on 30<sup>th</sup> July, 2020 took oral evidence of the representatives of the Ministry of Youth Affairs and Sports (Department of Sports) regarding pending Assurances.

3. At their sitting held on 3<sup>rd</sup> December, 2020, the Committee on Government Assurances (2020-2021) considered and adopted this Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

5. For facility of reference and convenience, the Observations and Recommendations of the Committee have been printed in bold letters in the Report.

NEW DELHI;  
11 February, 2021  
22 Magha, 1942 (Saka)

**RAJENDRA AGRAWAL,**  
**CHAIRPERSON,**  
**COMMITTEE ON GOVERNMENT ASSURANCES**

# REPORT

## I. Introductory

The Committee on Government Assurances scrutinize the Assurances, promises, undertakings, etc., given by the Ministers from time to time on the floor of the House and report the extent to which such Assurances, promises and undertakings have been implemented. Once an Assurance has been given on the floor of the House, the same is required to be implemented within a period of three months. The Ministries/Departments of the Government of India are under obligation to seek extension of time required beyond the prescribed period for fulfilment of the Assurance. Where a Ministry/Department is unable to implement an Assurance, that Ministry/Department is bound to request the Committee for dropping it. The Committee consider such requests and approve dropping, in case, they are convinced that grounds cited are justified. The Committee also examine whether the implementation of Assurances has taken place within the minimum time necessary for the purpose and the extent to which the Assurances have been implemented.

2. The Committee on Government Assurances (2009-2010) took a policy decision to call the representatives of various Ministries/Departments of the Government of India, in a phased manner, to review the pending Assurances, examine the reasons for pendency and analyze operation of the system prescribed in the Ministries/Departments for dealing with Assurances. The Committee also decided to consider the quality of Assurances implemented by the Government.

3. The Committee on Government Assurances (2014-2015) decided to follow the well established and time tested procedure of calling the representatives of the Ministries/Departments of the Government of India, in a phased manner and review the pending Assurances. The Committee took a step further and decided to call the representatives of the Ministry of Parliamentary Affairs also as all the Assurances are implemented through it.

4. In pursuance of the *ibid* decision, the Committee on Government Assurances (2019-2020) called the representatives of the Ministry of Youth Affairs and Sports (Department of Sports) and the Ministry of Parliamentary Affairs to render clarifications with regard to delay in implementation of the pending Assurances pertaining to the Ministry of Youth

Affairs and Sports (Department of Sports) at their sitting held on 30<sup>th</sup> July 2020. The Committee examined in detail the following 15 Assurances:

SI.No.	SQ/USQ No. dated	Subject
1.	USQ No. 308 dated 27.07.2010	Report on IPL Scam (Appendix-I)
2.	USQ No. 1063 dated 01.03.2011	Inquiry on IPL (Appendix-II)
3.	SQ No. 104 dated 29.11.2011	Accountability in Sports Bodies (Appendix-III)
4.	USQ No. 971 dated 12.08.2013	Commercialization of Sports (Appendix-IV)
5.	SQ No. 484 dated 28.04.2015 (Supplementary by Shri Kirti Azad, M.P.)	Mismanagement in National Para Athletic Championship Meet (Appendix-V)
6.	SQ No. 484 dated 28.04.2015 (Supplementary by Smt. Supriya Sule, M.P.)	Mismanagement in National Para Athletic Championship Meet (Appendix-VI)
7.	USQ No. 3085 dated 15.03.2011	Irregularities in CWG (Appendix-VII)
8.	USQ No. 3206 dated 15.03.2011	Maintenance of Stadia by CPWD (Appendix-VIII)
9.	USQ No. 916 dated 14.08.2012	DOPE Offenders (Appendix-IX)
@ 10.	USQ No. 1680 dated 16.12.2013	District Level Sports Schools (Appendix-X)
11.	SQ No. 121 dated 02.12.2014 (Supplementary by Shri Ganesh Singh, M.P.)	Promotion of Athletics (Appendix-XI)
12.	SQ No. 121 dated 02.12.2014 (Supplementary by Shri C.R. Chaudhary, M.P.)	Promotion of Athletics (Appendix-XII)
13.	USQ No. 5563 dated 28.04.2015	Schemes for Promotion of Athletics

		(Appendix-XIII)
14.	USQ No. 5608 dated 28.04.2015	Irregularities in Implementation of Sports Schemes (Appendix-XIV)
15.	Special Mention dated 13.05.2015	Attempt to Commit Suicide by Four Girl Trainees of Sports Authority of India's Special Area Games Water Sports Centre at Alappuzha (Appendix-XV)

5. The Extracts from the Manual of Parliamentary Procedures in the Government of India, Ministry of Parliamentary Affairs laying guidelines on the definition of an Assurance, the time limit for its fulfilment, dropping/deletion and extension, the procedure for fulfilment, etc., besides maintenance of Register of Assurances and periodical reviews to minimize delays in implementation of the Assurances are reproduced at Appendix-XVI.

6. During oral evidence, the Committee emphasized that the Ministries/Departments are required to implement an Assurance within a period of 3 months and if the Ministries/Departments are unable to fulfil the Assurance within that time period, then it is imperative for them to seek extension of time. Observing that the Ministry of Youth Affairs and Sports (Department of Sports) had a total of 48 pending Assurances and noticing that there were inordinate delays in fulfilment of these Assurances, the Committee enquired about the monitoring and periodical review of the pending Assurances in the Ministry to minimize delays in their implementation and the mechanism available for implementation of Parliamentary Assurances. In reply, the Secretary, Department of Sports accordingly briefed the Committee as under:

*"Sir, in our Department, we also want to fulfil all the Assurances as soon as possible, even before the expiry of the period of three months. We review it every month. I just joined the Ministry during the lockdown, in April end and then reviewed it. Due to the lockdown or the prevailing situation, some delays have just happened, for which we are sorry. Out of the 15 Assurances sent to us by the Committee, eight*

*have been fulfilled. The seven Assurances are very old and we have not been able to implement them."*

7. Subsequently, eight Assurances mentioned at Sl. Nos. 6, 7, 8, 9, 11, 12, 13 and 15 have since been implemented on 20.09.2020 while the Assurance mentioned at Sl. No. 14 has been implemented on 16.09.2020.

### **Observations/Recommendations**

8. The Committee note that out of the 15 pending Assurances taken up by them, the Assurances mentioned at Sl.Nos. 1 to 3 could not be implemented even after more than 9 to 10 years and the Assurances mentioned at Sl. Nos. 4, 5 and 10 have been pending for more than 5 to 7 years whereas the remaining 9 Assurances mentioned at Sl. Nos. 6 to 9 and 11 to 15 could be implemented after a lapse of more than 5 to 9 years. This is indicative of not only the lack of seriousness on the part of the Ministry in fulfilling the Assurances made on the floor of the House, but also an abject failure of the review mechanism put in place by the Ministry. Needless to mention, the utility and relevance of an Assurance are lost if there is inordinate delay in the implementation of the same. The Committee, therefore, recommend that the existing mechanism be strengthened/streamlined with a view to ensuring timely follow up action and implementation of the pending Assurances within the prescribed period of three months itself or a reasonable time frame. Since the primary role of the Department of Sports is to create the infrastructure and promote capacity building for broad-basing sports as well as for achieving excellence in various competitive events at the national and international levels, the Ministry needs to infuse innovative ideas and the best international practices into the system of sports management and administration. The Committee hope and trust that the Ministry will adopt a positive and pro-active approach and scale up co-ordination with all concerned for speedy implementation of the pending Assurances. The Committee also desire that the Minutes of the review meetings conducted by the Ministry from time to time to monitor/review implementation of the Assurances be invariably furnished to them as it will help the Committee



**in measuring the progress of the Ministry of Youth Affairs and Sports (Department of Sports) with regard to implementation of Assurances.**

**II. Review of the Pending Assurances of the Ministry of Youth Affairs and Sports (Department of Sports).**

9. In the succeeding paragraphs, the Committee deal with some of the important pending Assurances pertaining to the Ministry of Youth Affairs and Sports (Department of Sports) which have been examined/reviewed by them at their sitting held on 30.07.2020.

**A. Controversies / Scams in IPL**

- (i). USQ No. 308 dated 27.07.2010 regarding 'Report on IPL Scam' (Sl.No. 1);
- (ii). USQ No. 1063 dated 01.03.2011 regarding 'Inquiry on IPL' (Sl.No. 2); and
- (iii). SQ 104 dated 29.11.2011 regarding 'Accountability in Sports Bodies' (Sl.No. 3).

10. In reply to USQ No. 308 dated 27.07.2010 regarding 'Report on IPL Scam', it was *inter-alia* stated that "the Board of Control for Cricket in India (BCCI) has informed that they have issued Show Cause Notice to Mr. Lalit K. Modi who is suspended pending enquiry. The BCCI Disciplinary Committee comprising of Mr. Arun Jaitley, Mr. Jyotiraditya Scindia and Mr. Chirayu Ami will enquire into the matter. It has been reported that the proceedings have just begun and it will take a couple of months for submission of report to the General Body of BCCI. Separately, the Enforcement Directorate, Income Tax, Service Tax and Ministry of Company Affairs are looking into the affairs of IPL."

11. In reply to USQ No. 1063 dated 01.03.2011 regarding 'Inquiry on IPL', it was *inter-alia* stated that "separately, investigations by the Enforcement Directorate, Income Tax and Service Tax authorities are also underway. .... Competition Commission of India has informed that an information filed u/s 19(1) Act, 2002 regarding the subject issue is under investigation with the Director General of the Commission."

12. In response to SQ No.104 dated 29.11.2011 regarding 'Accountability in Sports Bodies', it was stated that "the Directorate of Enforcement has informed that based on the investigations conducted so far they have issued 19 Show Cause Notices for various FEMA contraventions involving amounts aggregating to Rs. 1077.43 crore approximately..... Investigation is currently in progress on issues involved in IPL in respect of individual

teams, BCCI-IPL and other entities associated with IPL. The source of foreign investments in individual teams is being investigated and references through Foreign Tax Division, CBDT have been sent to various countries for obtaining information on these investments. The income and expenditure shown by the BCCI-IPL, the IPL teams and the related entities are being examined by the Investigation Directorate of Income Tax Department and also by the assessing officers during scrutiny assessments. Investigation is under progress. The matter relating to TDS has been under examination of the Income Tax Department since IPL-1 in April 2008." It was also stated that "the need for bringing National Sports Federations (NSFs) including BCCI under ambit of Right to Information Act, (RTI) 2005 has been voiced from time to time. Accordingly, Government in April, 2010 declared all the NSFs receiving grant of Rs. 10.00 lakh or more as Public Authority under Section 2(h) of the RTI, 2005. In respect of BCCI, the matter is pending before the Central Information Commission (CIC) and Government has been asked to indicate its position in the matter..... Competition Commission of India on 3rd June, 2011 informed that the information has been filed u/s 19(1) of the Competition Act, 2002 and issue is still under investigation with the Commission. Director General, Competition Commission is conducting the investigation."

13. In its Status Note furnished in July, 2020, the Ministry of Youth Affairs and Sports (Department of Sports) apprised the Committee of the following position in this regard:-

*"Since the matter pertains to investigations into the controversies surrounding IPL and BCCI. It involves various Departments/Ministries of the government including the Ministry of Finance and the Competition Commission of India which are already investigating the matter. Hence the settlement of the Assurances is likely to take some more time."*

14. During oral evidence, the Secretary, Ministry of Youth Affairs and Sports (Department of Sports) elucidated on the issues as under:-

*"We have spoken to the Revenue Department, BCCI and Company Affairs. Company Affairs sent us an order yesterday. We are yet to place it before the Committee, but Company Affairs has sent us an order yesterday, which has been*

*passed by the Competition Commission. We still have not received any reply from BCCI. We also have no response from the Revenue Department, which includes the Enforcement Directorate, Income Tax and Service Tax. It is quite old. The case of IPL scam is of 2010."*

15. When the Committee pointed out that more than 10 years have elapsed without fulfilling the Assurances, the Secretary, Ministry of Youth Affairs and Sports (Department of Sports) replied during evidence as under:

*"Sir, its 10 years old. This is its status as on date. We will try to urgently place before the Committee the compliance of the Revenue Department and BCCI."*

16. The Committee expressed the need for resolving the issues in a time bound period. Thereupon, the Secretary, Ministry of Youth Affairs and Sports (Department of Sports) submitted during evidence as under:

*"Sir, we will try to do it expeditiously. We are not required to take action, the action is to be taken by the Revenue Department and BCCI."*

#### **Observations/Recommendations**

**17. The Committee note that the Assurances given in reply to USQ No. 308 dated 27.07.2010, USQ No. 1063 dated 01.03.2011 and SQ No.104 dated 29.11.2011 pertaining to investigations into the controversies surrounding IPL and BCCI are pending for more than 9 to 10 years. The Committee observe that these controversies/irregularities are being investigated by the Board of Control for Cricket in India (BCCI), the Enforcement Directorate, Income Tax and Service Tax Departments including Foreign Tax Division, CBDT of the Ministry of Finance (Department of Revenue), the Ministry of Corporate Affairs and the Competition Commission of India (CCI). However, not much progress has been achieved through these investigations and despite taking up the matter, the Department of Sports even failed to receive any reply from BCCI and the Department of Revenue which includes the Enforcement Directorate and the Income Tax and Service Tax Departments. Only the Ministry of Corporate Affairs managed to furnish an order passed by the Competition Commission of India.**

The Committee are not happy with the speed of these investigations which have failed to produce the desired results even after a lapse of more than 10 years. The slow progress in the investigations against those who were involved in alleged corruption, malpractices and irregularities pertaining to IPL and BCCI and the inordinate delay in the implementation of the Assurances clearly indicate lack of seriousness and casual approach and less inclination for ensuring probity and accountability on the part of the concerned Ministries/Departments. These failures also reveal an abysmal failure of the Department of Sports to coordinate with other Ministries/Departments and agencies concerned. The Committee, therefore, recommend that the Department of Sports should make more concerted efforts and scale up the level of coordination with all concerned so that the matter is pursued vigorously, collectively, more objectively and also by urging them to expedite the matter and take strong action against those persons who are found involved in the corruption, malpractices and irregularities. The Committee further desire that the investigations should be completed within a definite time frame and the pending Assurances be fulfilled at the earliest.

**B. Commercialization / Mismanagement in Sports**

- (i). USQ No. 971 dated 12.08.2013 regarding 'Commercialization of Sports' (Sl.No. 4); and
- (ii). SQ No. 484 dated 28.04.2015 (Supplementary by Shri Kirti Azad, M.P.) regarding 'Mismanagement in National Para Athletic Championship Meet' (Sl.No. 5).

18. In reply to USQ No. 971 dated 12.08.2013 regarding 'Commercialization of Sports', it was *inter-alia* stated that "a preliminary draft of the Bill to discourage sports fraud including match-fixing in relation to national and international sporting events has been prepared by Ministry of Law and Justice and the said Ministry has sought the inputs from the Ministry of Youth Affairs and Sports. A revised draft, based on the observations of the Department of Sports has been sent to the Law Ministry." In reply to SQ No. 484 dated 28.04.2015 (Supplementary by Shri Kirti Azad, M.P.) regarding 'Mismanagement in National Para Athletic Championship Meet', it was stated that "some more consultations are required on

this Bill. Therefore, this august House will have to wait for some more time because this consultation stage is still on."

19. In its Status Note furnished in July 2020, the Ministry apprised the position regarding implementation of the Assurances as under:

*"The matter of Prevention of Sports Fraud Bill is still under examination in the Ministry with concerned stakeholders, which may take some time. Hence, fulfillment of Assurances may take some time."*

20. During oral evidence, the Secretary, Ministry of Youth Affairs and Sports (Department of Sports) deposed before the Committee with regard to these Assurances as under:

*"We had received a draft from the Law Ministry and our Department has to decide how to proceed with this bill. There was an inter-Ministerial consultation but consensus could not be reached. On this issue also, we have asked time till 31.12.2020 to take a decision."*

#### **Observations/Recommendations**

**21. The Committee are constrained to note that the Assurances given in reply to USQ No. 971 dated 12.08.2013 and SQ No. 484 dated 28.04.2015 (Supplementary by Shri Kirti Azad, M.P.) pertaining to drafting and finalization of the Prevention of Sports Fraud Bill to discourage sports fraud in relation to national and international sporting events still remain pending for implementation for more than 05 to 07 years. During the course of evidence, the Committee were informed that the Ministry of Youth Affairs (Department of Sports) had received a draft from the Ministry of Law and Justice but the same could not be finalized despite an inter-Ministerial consultation as consensus could not be reached and some more time would be required. The Committee are not convinced with the explanation of the Department of Sports as the Assurances have been pending for more than 07 years and the Department ought to have made more concerted efforts. The inordinate delay in the implementation of the Assurances is yet another indication of the Department of**

Sports' lack of seriousness, casual approach and failure to coordinate with the stakeholders. The Committee are of the view that hosting/execution of sporting events both at national and international levels *inter-alia* promotes friendship, goodwill and camaraderie among diverse populations. It also helps in developing infrastructure, generating employment, securing inflow of foreign capital and thus contributes significantly to the socio-economic development of the country. However, seamless conduct of such sporting events in the country has been a big challenge owing to controversies and alleged irregularities, corruption and malpractices surrounding them. The Prevention of Sports Fraud Bill will facilitate in preventing and combating such sporting frauds which adversely affect ethics and integrity in sports and bring a bad name to the country. The Committee, therefore, recommend that the Ministry of Youth Affairs (Department of Sports) should scale up their efforts and coordination with all the stakeholders and should pursue the matter actively, consistently and vigorously with all concerned and even by taking up the matter at the highest level to finalize the Bill with a view to expedite the implementation of the Assurances without any further delay.

### III. Implementation Reports

22. As per the Statements of the Ministry of Parliamentary Affairs, Implementation Reports in respect of the following 09 Assurances have since been laid on the Table of the House on the dates as mentioned against each:

Sl.No	Sl.No. in the Table (Para No. 4)	SQ/USQ No. dated	Date of Implementation
1.	Sl. No. 6	SQ No. 484 dated 28.04.2015 (Supplementary by Smt. Supriya Sule, M.P.) regarding 'Mismanagement in National Para Athletic Championship Meet'.	20.09.2020
2.	Sl. No. 7	USQ No. 3085 dated 15.03.2011 regarding 'Irregularities in CWG'.	20.09.2020
3.	Sl. No. 8	USQ No. 3206 dated 15.03.2011 regarding 'Maintenance of Stadia by CPWD'.	20.09.2020

4.	Sl. No. 9	USQ No. 916 dated 14.08.2012 regarding 'DOPE Offenders'.	20.09.2020
5.	Sl. No. 11	SQ No. 121 dated 02.12.2014 (Supplementary by Shri Ganesh Singh, M.P.) regarding 'Promotion of Athletics'.	20.09.2020
6.	Sl. No. 12	SQ No. 121 dated 02.12.2014 (Supplementary by Shri C.R. Chaudhary, M.P.) regarding 'Promotion of Athletics'.	20.09.2020
7.	Sl. No. 13	USQ No. 5563 dated 28.04.2015 regarding 'Schemes for Promotion of Athletics'.	20.09.2020
8.	Sl. No. 14	USQ No. 5608 dated 28.04.2015 regarding 'Irregularities in Implementation of Sports Schemes'.	16.09.2020
9.	Sl. No. 15	Special Mention dated 13.05.2015 regarding 'Attempt to Commit Suicide by Four Girl Trainees of Sports Authority of India's Special Area Games Water Sports Centre at Alappuzha'.	20.09.2020

NEW DELHI;  
11 February, 2021  
22 Magha, 1942 (Saka)

**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES**

**MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)**

**LOK SABHA  
UNSTARRED QUESTION NO. 308  
TO BE ANSWERED ON 27.07.2010**

**Report on IPL Scam**

**308. SHRI UMASHANKAR SINGH:**

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

- (a) whether the Government/BCCI have set up a Committee to probe into the Indian Premier League (IPL) scam;
- (b) if so, the composition of the said Committee;
- (c) whether the said Committee has submitted its report to the Government;
- (d) if so, the details of recommendations made by the Committee; and
- (e) if not, the reasons therefor and the time by which the report is likely to be received by the Government?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF  
YOUTH AFFAIRS AND SPORTS**

**( SHRI PRATIK PRAKASHBAPU PATIL )**

(a) to (e) Indian Premier League (IPL) involves city teams managed by private entities. Ministry of Youth Affairs & Sports does not deal with IPL because the national team does not



participate in the IPL tournaments. However, The Board of Control for Cricket in India (BCCI) has informed that they have issued Show Cause Notice to Mr. Lalit K. Modi who is suspended pending enquiry. The BCCI Disciplinary Committee comprising of Mr. Arun Jaitley, Mr. Jyotiraditya Scindia and Mr. Chirayu Ami will enquire into the matter.

It has been reported that the proceedings have just begun and it will take a couple of months for submission of report to the General Body of BCCI. Separately, the Enforcement Directorate, Income tax, Service tax and Ministry of Company Affairs are looking into the affairs of IPL.

\*\*\*\*\*

Appendix-II

**GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)**

**LOK SABHA**

**UNSTARRED QUESTION NO.1063  
TO BE ANSWERED ON 01.03.2011**

**Inquiry on IPL**

**1063. SHRI INDER SINGH NAMDHARI:**

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether there are reports that a large scale bungling and corruption charges have been levelled against the authorities of Indian Premier League (IPL)-III;
- (b) if so, the reaction of the Government thereto;
- (c) whether any inquiry has been conducted by the Government in this regard; and
- (d) if so, the progress made and the findings thereof alongwith the action taken/being taken thereon?

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR  
YOUTH AFFAIRS AND SPORTS  
(SHRI AJAY MAKEN)**

(a) to (d): Ministry of Youth Affairs and Sports does not deal with the Indian Premier League (IPL), which is a T 20 domestic inter - city tournament. In the recent past, there have been several controversies surrounding the IPL. While the Ministry has not set up any committee, to look into the allegations pertaining to IPL, the matters relating to BCCI and IPL, are under examination by the Parliamentary Standing Committee of Finance.

Separately, investigations by the Enforcement Directorate, Income Tax and Service Tax authorities are also underway. Further, on the advice of the Central Board of Direct taxes, the matter concerning award of media rights by BCCI/IPL to MSM Group and WSG Group, has been referred to the Ministry of Corporate Affairs, to enquire into these issues, under the provisions of the Competition Act, 2002, as preliminary investigations, have shown prima facie evidence, of the monopolistic nature of working of the BCCI, and the companies involved in these agreements.

Competition Commission of India has informed that an information filed u/s 19(1) Act, 2002 regarding the subject issue is under investigation with the Director General of the Commission.

\*\*\*\*\*

**GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)**

**LOK SABHA**

**STARRED QUESTION NO.104  
TO BE ANSWERED ON 29.11.2011**

**Accountability in Sports Bodies**

**\*104. SHRI P.C. GADDIGOUDAR:  
SHRI A.T. NANA PATIL:**

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) whether the Government has conducted inquiries into the various allegations of irregularities in the Board of Control for Cricket in India (BCCI/Indian Premier League (IPL) in the country;
- (b) if so, the outcome thereof, agency-wise;
- (c) whether requests have been received from various quarters, for bringing BCCI under the ambit of the Right of Information Act, 2005 so as to ensure transparency in its functioning;
- (d) if so, the views of the Government thereto; and
- (e) the other steps taken/proposed to be taken for bringing transparency and accountability in the functioning of sports bodies in the country?

**ANSWER  
THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS  
AND SPORTS  
(SHRI AJAY MAKEN)**

(a) to (e) A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) To (e) OF THE LOK SABHA STARRED QUESTION NO.104 FOR REPLY ON 29.11.2011 ASKED BY SHRI P.C. GADDIGOUDAR AND SHRI A.T. NANA PATIL REGARDING ACCOUNTABILITY IN SPORTS BODIES**

(a) & (b) Various agencies of the Government namely the Enforcement Directorate, Income Tax and Service Tax Departments have conducted inquiries into the allegations of irregularities in the Board of Control for Cricket in India (BCCI/Indian Premier League (IPL) in the country. The Standing Committee on Finance (2010-11) in its Thirty-Eight Report on the subject, as available on the website - 'Tax Assessment/Exemption and Related Matters concerning IPL/BCCI' has also made the following observations/recommendations:-

1. On the basis of such an extensive scrutiny, the Committee are inclined to conclude that the fair name of a much-loved sports in the country, which is known as a 'gentlemen's game' should not have been allowed to get sullied and embroiled in transgressions of law 'off the field'.
2. The Committee are thus constrained to conclude that the Income Tax Department has been very lenient on BCCI

allowing them to enrich their coffers at the expense of the exchequer. The Committee would therefore like this matter to be thoroughly probed and an action taken report furnished to the Committee within one month of the presentation of this Report. In the meantime, the Committee desires that all the pending tax assessments in respect of BCCI should be finalized on the strength of the Department's decision to withdraw exemption originally granted to BCCI.

3. It is thus quite evident that the Income Tax Department has been rather inconsistent in bringing BCCI into the taxability net. The inordinate delay and gross inaction in finalizing assessment cannot but reinforce the Committee's desire seeking a thorough probe into the whole gamut of this issue, bringing out clearly the culpability of the tax officials concerned with granting exemptions and finalizing assessments in this case.
4. The Committee would expect that the income tax assessment relating to BCCI-IPL as well as the franchisees

and other entities connected with IPL for all the relevant assessment years are taken up on priority and finalized in a coordinated manner after taking necessary inputs from the investigating agencies as well. The Committee should be apprised of the assessment thus made and the quantum of taxes realized therefrom.

5. The Committee desire that the adjudication of service tax demands should be made expeditiously and they be apprised of the quantum of tax realized therefrom as well as the amount of interest and penalty levied thereupon.
6. The Committee would like the enquiries/investigations relating to suspected Foreign Exchange Management Act violation relating to ownership of the IPL Franchises, nature of the foreign investment and valuation of shares and transfer thereof in respect of some franchisee to be expedited and brought to their logical end within a period of six months from the presentation of the Report and the action taken submitted to the Committee.

7. The Committee would like the Government to thoroughly investigate violations committed by BCCI and other specified IPL franchisees relating to investments made by IPL franchise, which have been routed from outside India through entities located in countries such as Mauritius, Bahamas, British Virgin Island etc. without the permission of RBI or the Income Tax Department for opening and operating foreign currency account in South Africa. The Committee should be apprised of the specific action taken in this regard.

8. The Committee would like to be apprised on the follow-up of penal action taken by RBI against the Axis Bank, HDFC Bank and State Bank of Travancore, Jaipur Branch for not complying to the FEMA provision and not exercising due diligence in obtaining necessary declarations and documents, scrutinizing inward remittance form for FDI and their timely reporting, checking of KYC report including variance in the address etc.



9. The Committee desired that the Registrar of Companies and the Ministry of Corporate Affairs should take deterrent action against the defaulting franchisees as per the provisions of the Companies Act and report compliance to the Committee within three months.

10. The BCCI should look inward the issues relating to mismanagement of the administrative and commercial aspects of IPL and should set the affairs of the BCCI right. BCCI should improve their procedures and practices so that controversies such as in the conduct of IPL are pre-empted and avoided and do not bring a bad name to the game of the cricket.

11. Since the issues of conflict of interest involved in the office-bearers of BCCI simultaneously owning and running IPL teams is sub-judice, the Committee would refrain from commenting on the matter.

12. With regard to reported Irregularities in award of media rights and commercial contracts executed in the course of the IPL, considering the serious irregularities and offences,

the Committee would like the Investigating agencies to look into all matters relating to breach of law and identify and punish all those persons responsible for the same without further loss of time.

13. Regarding tax exemption of about Rs.45.00 crores granted to International Cricket Council (ICC) on the revenue generated from the recently concluded World Cup Cricket Tournament, the Committee are not convinced about the tenability of the tax exemptions given to the ICC, as the World Cup received huge sponsorships and was patronized by the corporate sector in a big way. Therefore, the Committee are of the considered view that the tax exemption granted to ICC using discretionary powers under the provisions of general exemption for international sporting events was unjustified and devoid of merit. The Committee recommend that the tax exemption granted to ICC be reviewed by the Department of Revenue.

14. In the larger context, the Committee would like the Ministry of Finance (Department of Revenue) to not only expedite

finalization of assessment and investigation on a fast track basis in this particular case but also devise a coherent and consistent policy for the future, whereby high profile money-spinning events such as the IPL are not kept out of the ambit of taxability.

In the meantime, the action taken so far is as below:-

(i) The Directorate of Enforcement has informed that based on the investigations conducted so far they have issued 19 Show Cause Notices for various FEMA contraventions involving amounts aggregating to Rupees 1077.43 crores approximately.

(ii) The Income Tax Department has informed that they have conducted inquiries into the affairs of BCCI and entities relating to the Indian Premier League, from the tax angle. Inquiries have been conducted as regards the source of investment made, income generated from the IPL activities, allowability of various expenses claimed.

BCCI was registered u/s 12A of the Income Tax Act 1961 and therefore entitled to exemption on its income under sections 11 and 12 of the Act. IPL is a part of BCCI and has no separate legal status.

BCCI amended its objects from 1 June 2006. During assessment proceedings of BCCI for AY 2007-08, this change in objects was noticed. Allahabad High Court, in the case of Allahabad Agricultural Institute and Another Vs UOI and Others, held that once the objects are changed after registration, fresh registration is required as the earlier registration does not survive. Taking recourse to this ruling, the registration granted to BCCI under section 12A of the Act was withdrawn with effect from 1 June 2006.

Consequent to withdrawal of tax exemption in the assessment completed for assessment years 2007-08 and 2008-09, tax demand amounting to Rs.118.04 crores and Rs.257.12 crores has been raised for the two assessment years respectively.

Investigation is currently in progress on issues involved in IPL in respect of individual teams, BCCI-IPL and other entities associated with IPL. The source of foreign investments in individual teams is being investigated and references through Foreign Tax Division, CBDT

have been sent to various countries for obtaining information on these investments. The income and expenditure shown by the BCCI-IPL, the IPL teams and the related entities are being examined by the Investigation Directorate of Income Tax Department and also by the assessing officers during scrutiny assessments. Investigation is under progress.

The matter relating to TDS has been under examination of the Income Tax department since IPL-1 in April 2008.

The Income Tax department has also taken necessary action to investigate the allegations involving tax evasion and undisclosed / layered investments. Enquiries were made by Investigation Directorates in September 2009 from BCCI about the various agreements in respect of media rights, especially fresh agreement that was signed by BCCI with WSG, Mauritius. The first survey action in respect of IPL was conducted on 15<sup>th</sup> April, 2010 and subsequently, survey and search actions were also conducted on the various IPL teams in order to investigate the source of investment and taxability of income.

(iii) So far as evasion of Service-tax is concerned, as per the latest status as on 31.12.2010, show cause notices involving an amount of Rs. 159.12 crore have been issued to various service providers/stakeholders in relation to IPL for recovery of service tax.

Details are as follow:-

S.No.	Zone/Directorate	Number of Show Cause Notices issued	Amount Involved (Rs. in crore)
1.	Ahmedabad	1	00.05
2.	Banglore	32	22.23
3.	Chandigarh	9	13.76
4.	Chennai	29	21.30
5.	Delhi	14	33.30
6.	Kolkatta	2	00.27
7.	Meerut	1	00.02
8.	Mumbai- 1	6	64.58
9.	Shilong	1	00.04
10.	DGCEI	1	03.62
	<b>Total</b>	<b>96</b>	<b>159.17</b>

(iv) On the advice of Central Board of Direct Taxes, the matter concerning award of media rights by BCCI/IPL to MSM Group and WSH Group has been referred to the Ministry of Corporate Affairs to enquire into these issues under the provisions of the Competition Act, 2002, as preliminary investigations have shown prima facie evidence of monopolistic nature of working of BCCI and the companies involved in

these agreements. Competition Commission of India on 3<sup>rd</sup> June, 2011  
informed that the information has been filed u/s 19(1) of the  
Competition Act, 2002 and issue is still under investigation with the  
Commission. Director General, Competition Commission is conducting  
the investigation.

(c) & (d): The need for bringing National Sports Federations (NSFs)  
including BCCI under ambit of Right to Information Act, (RTI) 2005 has  
been voiced from time to time. Accordingly, Government in April, 2010  
declared all the NSFs receiving grant of Rs.10.00 lakhs or more as  
Public Authority under Section 2(h) of the RTI, 2005. In respect of  
BCCI, the matter is pending before the Central Information  
Commission (CIC) and Government has been asked to indicate its  
position in the matter. Although, the Central Government does not  
extend any direct financial assistance to BCCI but from time to time  
the Central Government has been granting concessions in income tax,  
customs duty, etc to BCCI. The State Governments also have provided  
land in many places of the country for cricket stadiums at  
concessional rates, much below the market prices. Notwithstanding  
the above, the Government has proposed to bring all the National

Sports Federations including the BCCI under the RTI Act in the proposed National Sports Development Bill, 2011, with provision of exclusion clause protecting personal/confidential information relating to athletes.

(e) In order to bring transparency and accountability in the functioning of NSFs, Government is formulating a regulatory framework with the objective of promoting good governance among sports bodies. The Draft of the National Sports Bill has been placed in the public domain for pre-legislative stakeholders consultations.

Following are the salient features of the proposed National Sports Development Bill, 2011:-

- a) Central Government support for development and promotion of sports including financial and other support for preparation of National teams, athletes' welfare measures and promoting ethical practices in sports including elimination of doping practices, fraud in age and sexual harassment in sports, Rights and obligations of the Indian Olympic Association and National Sports Federations (including adoption of basic universal principles of good governance and professional



management of sports).

- b) Participation of athletes in the management/decision making of the concerned National Sports Federation and the Indian Olympic Association through the Athletes Advisory Council.
- c) Duties and responsibilities of the Sports Authority of India and the Government of India, which have been clearly defined.
- d) Mechanism for sports dispute settlement and establishment of a Dispute Settlement and Appellate Tribunal.
- e) Greater autonomy to National Sports Federations and dilution of control of Government over the National Sports Federations.
- f) Bring National Sports Federations under Right to Information Act, 2005 with certain exclusion clauses for protecting personal/confidential information relating to athletes.
- g) Specific provision has been inserted in the anti-doping clause to exclude the administering by the National Anti Doping Agency (NADA) of those provisions of the World Anti Doping Agency (WADA) Code to which the International Federation of the Sport is not subject.

- h) A duty has been enjoined upon the coaches, guardians and other support personnel to prevent unethical practices in sports such as doping and fraud of age.
- i) Specific provisions have also been made to ensure that National Sports Federation, the National Olympic Committee, the Sports Authority of India adopt or undertake measures not only to prohibit sexual harrassment at workplace for sports but also provide appropriate conditions for women in respect of work, leisure, health and hygiene. Other measures have been provided for setting up a complaint mechanism for redressal of complaints with a committee headed by a woman, or a special counselor, whilst adhering to the principle of confidentiality.

\*\*\*\*\*

GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)

LOK SABHA

UNSTARRED QUESTION NO.971  
TO BE ANSWERED ON 12.08.2013

Commercialisation of Sports

971. SHRI S.R. JEYADURAI.:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether a number of sports such as cricket, football, tennis, etc., are getting increasingly commercialized due to the large scale involvement of the corporate sector;
- (b) if so, the reaction of the Government thereto;
- (c) whether the Government has taken note of the involvement of unethical practices including doping and match fixing in certain games at international level;
- (d) if so, the reaction of the Government thereto; and
- (e) the steps taken to ensure that commercialization and unethical practices do not interfere with the professional conduct of the sports?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS  
AND SPORTS  
(SHRI JITENDRA SINGH)

(a) & (b) Madam, development and promotion of various disciplines of sports is the responsibility of the relevant National Sports Federations (NSFs) which are autonomous in their functioning. The Government only supplements the efforts of the NSFs by way of providing financial assistance for participation in international competitions abroad, holding international competitions in India, conducting national championships, purchase of equipments, conduct of coaching camps, hiring of foreign coaches etc under the Scheme of "Assistance to the National Sports Federations."

As far as the involvement of the corporate sector in sports is concerned, the Government believes that the corporate sector can contribute a lot to the development of sports in the country. Such involvement should be healthy, transparent and ethical.

(c) Yes, Madam.

(d) & (e) Government of India is one of the Founder Members of the World Anti Doping Agency (WADA), which sets out standards in the fight against doping in sports. India is also one of the State parties that signed the Copenhagen Declaration on Anti-Doping in December, 2004. As signatory to Copenhagen Declaration on Anti-Doping and UNESCO International Convention against Doping, National Anti Doping Agency (NADA) accepted the World Anti Doping Code on 7<sup>th</sup> March, 2008 and become fully functional from January, 2009. NADA is mandated for Dope-free sports in India. The primary objectives are to implement anti-doping rules as per WADA code, regulate dope control programme, to promote education and research and creating awareness about doping and its ill-effects. The Government has repeatedly announced zero tolerance for violation of the anti-doping regulations. NADA is taking stringent measures against doping in sports by conducting in-competition and out-of-competition dope tests on sportspersons. To achieve a better outreach and to reach the masses, NADA is coordinating with the Central Board of Secondary School (CBSE) and School Games Federation of India both at National and Regional levels for programs regarding anti-doping measures. Keeping special focus on rural sports centres, various Anti-Doping awareness Symposia and workshop have been conducted in the Sports Authority of India (SAI) Training Centres (STC) in rural areas.

Also, a preliminary draft of the Bill to discourage sports fraud including match-fixing in relation to national and international sporting events has been prepared by Ministry of Law and Justice and the said Ministry has sought the inputs from the Ministry of Youth Affairs & Sports. A revised draft, based on the observations of the Department of Sports has been sent to the Law Ministry.

\*\*\*\*\*

GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)

LOK SABHA

STARRED QUESTION NO. 484  
TO BE ANSWERED ON 28.04.2015

Mismanagement in National Para Athletic Championship Meet

\*484. DR. HEENA VIJAYKUMAR GAVIT:  
SHRIMATI SUPRIYA SULE:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government has taken note of the ill treatment meted out to the differently-abled athletes due to poor conditions and lack of adequate basic facilities at the 15<sup>th</sup> National Para Athletic Championship Meet held recently in Ghaziabad;
- (b) if so, the details thereof and the reaction of the Government thereto along with the funds allocated for the purpose;
- (c) whether the Government has conducted any probe into the said incident, if so, the outcome thereof and the follow-up action thereon;
- (d) whether the Government proposes to frame any policy to lay down minimum standards for boarding, lodging, food and other facilities for athletes at such events and also undertake inspections before the event to ensure compliance of such standards and if so, the details thereof; and
- (e) the steps taken by the Government to ensure that such incidents do not recur in future?

ANSWER  
THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS  
AND SPORTS  
(SHRI SARBANANDA SONOWAL)

(a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO.484 FOR REPLY ON 28-04-2015 ASKED BY DR. HEENA VIJAYKUMAR GAVIT AND SHRIMATI SUPRIYA SULE REGARDING MISMANAGEMENT IN NATIONAL PARA ATHLETIC CHAMPIONSHIP MEET.

(a) Yes, Madam.

(b) & (c) The 15<sup>th</sup> National Para Athletics Championship was conducted by the Uttar Pradesh Paralympic Association from 20<sup>th</sup> to 22<sup>nd</sup> March, 2015 at Ghaziabad, U.P. under the aegis of Paralympic Committee of India (PCI), the National Sports Federation (NSF) for Para Sports. The PCI was sanctioned an amount of Rs.2.00 lakhs as per approved norms of assistance to NSFs, to supplement their resources for holding the event.

There were media reports about the pathetic infrastructure at the venue and lack of basic amenities for the athletes during the entire period of the event.

Sports Authority of India (SAI) conducted an enquiry and submitted its report to the Ministry. As per the report, the event was organised at the Janhit Para Sports Academy, Govindpuram, Ghaziabad (U.P.) which did not have facilities for conduct of a national championship and also lacked allied facilities required for differently-abled athletes such as ramps, disabled-friendly toilets, lodging facilities, etc. There was total lack of planning in conceptualisation and conduct of the event.

Based on the report submitted by SAI, a show-cause notice was issued to PCI on 16-04-2015. The Government received letter dated 15-04-2015 from the International Paralympic Committee (IPC) suspending PCI with immediate effect for an unlimited period of time. Keeping in view the serious complaints from different quarters including players and media, alleging poor management in the conduct of the 15<sup>th</sup> National Para Athletics Championship, 2015, enquiry report submitted by SAI and suspension of PCI by the concerned International Federation, the Government suspended the recognition given to PCI vide order dated 22-04-2015 with immediate effect. Further, in order to protect the interests of the para-athletes, the government has written to IPC on 22-04-2015 to either constitute an ad-hoc committee to work in place of PCI till a federation is granted recognition by IPC for para-sports in India or to authorise the Government to constitute such a committee.

(d) and (e) Madam, NSFs are autonomous bodies registered under Societies/ Companies Act. Government does not normally interfere in their day to day activities which includes holding of various events. Also, Government funding for such events is only supplemental in nature. Nevertheless, Government has issued instructions making it mandatory for all NSFs to conduct national championships every year and it is incumbent upon them to draw the calendar of events well in advance and display it on their website and also to take all measures for the smooth conduct of the championship with a vision to empower the athletes to reach their optimum potential. In view of reports of poor management at the 15<sup>th</sup> National Para Athletics Championship the Government has also issued instructions to all recognised NSFs for providing basic minimum facilities such as clean drinking water, adequate number of clean toilets, proper lighting and fans in the rooms for athletes, provision of neat and clean linen, proper transport facilities, provision of hygienic & healthy food, disabled friendly toilets and playing arena for differently-abled athletes, creation of grievance cell for players for the entire duration of the event, separate change rooms and toilets for boys and girls, round the clock first-aid facilities, etc. to the players and officials including physically challenged sportspersons during the conduct of various national and international events. These instructions have been made an integral part of the National Sports Development Code of India, 2011 (NSDCI), compliance of which has been made mandatory for all NSFs.

\*\*\*\*\*

(Q. 484)

SHRIMATI SUPRIYA SULE : What happened in Ghaziabad was a very shameful and a very unfortunate incident. As per the reply, the Ministry seems to have taken action. I want an assurance from the hon. Minister that this sort of a thing never ever happens because differently-abled people are very important and relevant people in our society who are trying to participate with very little help, infrastructure and coaching. I would ask the hon. Minister that all the infrastructure in future, all of it, pan-India, should be inclusive and cater to all our differently-abled sportspersons. They should have enough access to it. Does the Ministry have any plan for giving special coaching to them because they do like to go but there is really no coaching facility available?

SHRI SARBANANDA SONOWAL: Respected Madam Speaker, first of all, I would like to thank the hon. Member of Parliament for bringing this particular sensitive issue to the notice of the House. Whatever had happened in Ghaziabad is a sorry state of affairs on the part of the National Sports Federation. It was a demonstration of the act of mismanagement, negligence and irresponsibility. We do agree with you on this issue. That is why, on our part, we have immediately taken action against them. We have suspended the Federation. At the same time, we have issued a show-cause for de-recognition.

In the near future, to ensure that para athletes do not suffer from this kind of a mismanagement or inconvenience, I have a special appeal to all the State Governments and, at the same time, to the National Sports Federation also, to take special care. As you know, 'sports' is a State subject for the development of infrastructure facilities is the primary responsibility of the State Government. In this regard, on our part, whatever best possible is there, we will always do it to the fullest extent.

At the same time, for their better coaching, we have decided to set up a coaching camp in Gandhinagar, Gujarat. It will provide international facilities for all the para athletes in the country and also we have decided to include para



28.04.2015

29

athletes in the SAI Training Centre as well as Special Area Games Centre so that in the near future they get all possible facilities like the other athletes.

As you know the Government always gives equal importance to both – able athletes as well as physically challenged athletes. Whatever cash award is given, it is equally given. Whatever amount we give to the able sportspersons, the same amount is given to the differently-abled athletes also.

For your information, as my hon. senior Colleague, Shri Tomar, has informed me just now, in South Africa, when the Blind Cricket Team of India won the World Cup defeating Pakistan, at that time, our hon. senior Colleagues, Shri Ananth Kumar, Shri Tomar and myself went to the airport to receive them, and also on the same day, we have given the a cash prizes to 17 Cricketers. Similarly, when they won 33 medals at Incheon Asian Games, they have also been given cash awards on the same line.

HON. SPEAKER: Very good.

SHRIMATI SUPRIYA SULE: One of the blind boys of that Cricket Team, which you mentioned, was from my constituency and he was a part of that team. I know that he was felicitated by you.

One feels that 'differently-abled' means just one ramp is good enough. There are a lot of other requirements. So, would you get some special experts to improve your infrastructure or at least give some guidelines to the States on how you can make every sports facility available with the right interventions because just a ramp is not enough? We all believe that just adding one ramp means it is a solution for all the problems being faced by the differently-abled people. We have to make sure that they really feel included in this sports programme.

SHRI SARBANANDA SONOWAL: Madam Speaker, the Government is also running Special Centres for the Disabled in the country.

SHRI N.K. PREMACHANDRAN: Not 'disabled', but 'differently-abled'.

SHRI SARBANANDA SONOWAL: We are running the Special Centres for the differently-abled and physically challenged athletes. As you have suggested, in the

near future, whatever best modern facilities are there, they will be provided to the differently-abled athletes. That would be specially taken care of and that is a matter which would be looked into.

श्री कीर्ति आज़ाद: यह प्रश्न 'ड' भाग से जुड़ा हुआ है कि उन सब को रोकने के लिए आगे सरकार क्या कार्रवाई करेगी? केवल विकलांगों को ही तकलीफ नहीं होती है, बल्कि जो विकलांग नहीं हैं उनको भी तकलीफ होती है। स्पोर्ट्स का कोई भी डिस्प्लिन हो सबके साथ यह होता है। मैं माननीय मंत्री जी से जानना चाहता हूँ, उन्होंने पहले भी हमें एशोरैन्स दिया था, मैं पूर्व के खेल मंत्री अजय माकन जी का धन्यवाद करता हूँ कि वह 'नेशनल स्पोर्ट्स डेवलपमेन्ट बिल', लेकर आये थे। वह किन कारणों से कैबिनेट में पास नहीं हुआ है, मुझे वह मालूम नहीं है, लेकिन जो 'नेशनल स्पोर्ट्स डेवलपमेन्ट बिल' तैयार किया गया है, अगर उसे लाया जायेगा तो आपको उन समस्याओं का समाधान मिलेगा, क्योंकि प्रत्येक वर्ष सबको अपने कार्यक्रमों के बारे में बताना पड़ेगा।

मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूँ कि खेल जिसका न कोई जात होता है और न कोई मजहब होता है, लोग अपने देश और टीम के लिए खेलते हैं, ऐसे 'नेशनल स्पोर्ट्स डेवलपमेन्ट बिल' को सरकार कब ले कर आयेगी, जिससे कि हो रही गंदगियां थम सकें?

अभी माननीय मंत्री जी ने कहा है कि वह ब्लाइंड प्लेयर्स को लेने गये थे, यह खुशी की बात है। जब मैंने इन्हें आई.पी.एल. के ओपनिंग सेरेमनी में देखा था तो मुझे और प्रसन्नता हुई थी।

SHRI SARBANANDA SONOWAL: Madam Speaker, let me inform the House that some more consultations are required on this Bill. Therefore, this august House will have to wait for some more time because this consultation stage is still on.

DR. RATNA DE (NAG): There were media reports about the pathetic infrastructure at the venue and lack of basic amenities for the athletes during the entire period of the event. This has disturbed many. What to talk of giving extra assistance to help the differently-abled sportspersons, they have not even been provided with fans, water, ramps, disabled-friendly toilets and lodging facilities. Of course, the President of the Para Olympic Association was suspended. Is this enough? Would the hon. Minister highlight as to what innovative efforts have

28.04.2015

31

been made in the aftermath of such shocking incident concerning differently-abled sportspersons during the National Para Athletic Championship Meet?

SHRI SARBANANDA SONOWAL: Respected Madam Speaker, this particular matter has deeply affected us and that is why we have immediately conducted an inquiry. We have sent a SAI team to the spot. They have assessed the whole situation and reported back to us. On the basis of their report, we have suspended the Federation and also issued show-cause for de-recognition.

This is a teaching which they should learn from their own misdeeds. In this august House, I would like to request all the respected National Sports Federations to get united, in spite of having the infighting within themselves. It is better to get united for the betterment of the sports in the country. Despite their infighting, our Government is always helping the players through SAI sending them to the different competitions. Whatever is taking place, it is because of the infighting within the Federations. That is why, the people of the country want that Federations should get united. The four important pillars of sports fraternity are the Central Government, State Governments, Indian Olympic Association and Federations. We must get united; we must move together. Yesterday - you must have gone through the report - the President of the International Olympic Committee, Mr. Thomas Bach came to India. During our introduction, he has also emphasised that autonomy and good governance should be ensured. Autonomy and good governance must go hand in hand. That is why, the Government and our Ministry is always respecting the autonomy of the Federation. But, at the same time, the transparency and accountability must be there in the day-to-day affairs. This is the desire of the people of the country, the sports lovers of the country.

GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)

LOK SABHA

STARRED QUESTION NO. 484  
TO BE ANSWERED ON 28.04.2015

Mismanagement in National Para Athletic Championship Meet

\*484. DR. HEENA VIJAYKUMAR GAVIT:  
SHRIMATI SUPRIYA SULE:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government has taken note of the ill treatment meted out to the differently-abled athletes due to poor conditions and lack of adequate basic facilities at the 15<sup>th</sup> National Para Athletic Championship Meet held recently in Ghaziabad;
- (b) if so, the details thereof and the reaction of the Government thereto along with the funds allocated for the purpose;
- (c) whether the Government has conducted any probe into the said incident, if so, the outcome thereof and the follow-up action thereon;
- (d) whether the Government proposes to frame any policy to lay down minimum standards for boarding, lodging, food and other facilities for athletes at such events and also undertake inspections before the event to ensure compliance of such standards and if so, the details thereof; and
- (e) the steps taken by the Government to ensure that such incidents do not recur in future?

ANSWER  
THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS  
AND SPORTS  
(SHRI SARBANANDA SONOWAL)

(a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO.484 FOR REPLY ON 28-04-2015 ASKED BY DR. HEENA VIJAYKUMAR GAVIT AND SHRIMATI SUPRIYA SULE REGARDING MISMANAGEMENT IN NATIONAL PARA ATHLETIC CHAMPIONSHIP MEET.

(a) Yes, Madam.

(b) & (c) The 15<sup>th</sup> National Para Athletics Championship was conducted by the Uttar Pradesh Paralympic Association from 20<sup>th</sup> to 22<sup>nd</sup> March, 2015 at Ghaziabad, U.P. under the aegis of Paralympic Committee of India (PCI), the National Sports Federation (NSF) for Para Sports. The PCI was sanctioned an amount of Rs.2.00 lakhs as per approved norms of assistance to NSFs, to supplement their resources for holding the event.

There were media reports about the pathetic infrastructure at the venue and lack of basic amenities for the athletes during the entire period of the event.

Sports Authority of India (SAI) conducted an enquiry and submitted its report to the Ministry. As per the report, the event was organised at the Janhit Para Sports Academy, Govindpuram, Ghaziabad (U.P.) which did not have facilities for conduct of a national championship and also lacked allied facilities required for differently-abled athletes such as ramps, disabled-friendly toilets, lodging facilities, etc. There was total lack of planning in conceptualisation and conduct of the event.

Based on the report submitted by SAI, a show-cause notice was issued to PCI on 16-04-2015. The Government received letter dated 15-04-2015 from the International Paralympic Committee (IPC) suspending PCI with immediate effect for an unlimited period of time. Keeping in view the serious complaints from different quarters including players and media, alleging poor management in the conduct of the 15<sup>th</sup> National Para Athletics Championship, 2015, enquiry report submitted by SAI and suspension of PCI by the concerned International Federation, the Government suspended the recognition given to PCI vide order dated 22-04-2015 with immediate effect. Further, in order to protect the interests of the para-athletes, the government has written to IPC on 22-04-2015 to either constitute an ad-hoc committee to work in place of PCI till a federation is granted recognition by IPC for para-sports in India or to authorise the Government to constitute such a committee.

(d) and (e) Madam, NSFs are autonomous bodies registered under Societies/ Companies Act. Government does not normally interfere in their day to day activities which includes holding of various events. Also, Government funding for such events is only supplemental in nature. Nevertheless, Government has issued instructions making it mandatory for all NSFs to conduct national championships every year and it is incumbent upon them to draw the calendar of events well in advance and display it on their website and also to take all measures for the smooth conduct of the championship with a vision to empower the athletes to reach their optimum potential. In view of reports of poor management at the 15<sup>th</sup> National Para Athletics Championship the Government has also issued instructions to all recognised NSFs for providing basic minimum facilities such as clean drinking water, adequate number of clean toilets, proper lighting and fans in the rooms for athletes, provision of neat and clean linen, proper transport facilities, provision of hygienic & healthy food, disabled friendly toilets and playing arena for differently-abled athletes, creation of grievance cell for players for the entire duration of the event, separate change rooms and toilets for boys and girls, round the clock first-aid facilities, etc. to the players and officials including physically challenged sportspersons during the conduct of various national and international events. These instructions have been made an integral part of the National Sports Development Code of India, 2011 (NSDCI), compliance of which has been made mandatory for all NSFs.

\*\*\*\*\*

(Q. 484)

SHRIMATI SUPRIYA SULE : What happened in Ghaziabad was a very shameful and a very unfortunate incident. As per the reply, the Ministry seems to have taken action. I want an assurance from the hon. Minister that this sort of a thing never ever happens because differently-abled people are very important and relevant people in our society who are trying to participate with very little help, infrastructure and coaching. I would ask the hon. Minister that all the infrastructure in future, all of it, pan-India, should be inclusive and cater to all our differently-abled sportspersons. They should have enough access to it. Does the Ministry have any plan for giving special coaching to them because they do like to go but there is really no coaching facility available?

SHRI SARBANANDA SONOWAL: Respected Madam Speaker, first of all, I would like to thank the hon. Member of Parliament for bringing this particular sensitive issue to the notice of the House. Whatever had happened in Ghaziabad is a sorry state of affairs on the part of the National Sports Federation. It was a demonstration of the act of mismanagement, negligence and irresponsibility. We do agree with you on this issue. That is why, on our part, we have immediately taken action against them. We have suspended the Federation. At the same time, we have issued a show-cause for de-recognition.

In the near future, to ensure that para athletes do not suffer from this kind of a mismanagement or inconvenience, I have a special appeal to all the State Governments and, at the same time, to the National Sports Federation also, to take special care. As you know, 'sports' is a State subject for the development of infrastructure facilities is the primary responsibility of the State Government. In this regard, on our part, whatever best possible is there, we will always do it to the fullest extent.

At the same time, for their better coaching, we have decided to set up a coaching camp in Gandhinagar, Gujarat. It will provide international facilities for all the para athletes in the country and also we have decided to include para

28.04.2015

29

athletes in the SAI Training Centre as well as Special Area Games Centre so that in the near future they get all possible facilities like the other athletes.

As you know the Government always gives equal importance to both – able athletes as well as physically challenged athletes. Whatever cash award is given, it is equally given. Whatever amount we give to the able sportspersons, the same amount is given to the differently-abled athletes also.

For your information, as my hon. senior Colleague, Shri Tomar, has informed me just now, in South Africa, when the Blind Cricket Team of India won the World Cup defeating Pakistan, at that time, our hon. senior Colleagues, Shri Ananth Kumar, Shri Tomar and myself went to the airport to receive them, and also on the same day, we have given the a cash prizes to 17 Cricketers. Similarly, when they won 33 medals at Incheon Asian Games, they have also been given cash awards on the same line.

HON. SPEAKER: Very good.

✓ SHRIMATI SUPRIYA SULE: One of the blind boys of that Cricket Team, which you mentioned, was from my constituency and he was a part of that team. I know that he was felicitated by you.

One feels that 'differently-abled' means just one ramp is good enough. There are a lot of other requirements. So, would you get some special experts to improve your infrastructure or at least give some guidelines to the States on how you can make every sports facility available with the right interventions because just a ramp is not enough? We all believe that just adding one ramp means it is a solution for all the problems being faced by the differently-abled people. We have to make sure that they really feel included in this sports programme.

SHRI SARBANANDA SONOWAL: Madam Speaker, the Government is also running Special Centres for the Disabled in the country.

SHRI N.K. PREMACHANDRAN: Not 'disabled', but 'differently-abled'.

✓ SHRI SARBANANDA SONOWAL: We are running the Special Centres for the differently-abled and physically challenged athletes. As you have suggested, in the



near future, whatever best modern facilities are there, they will be provided to the differently-abled athletes. That would be specially taken care of and that is a matter which would be looked into.)

श्री कीर्ति आज़ाद: यह प्रश्न 'ड' भाग से जुड़ा हुआ है कि उन सब को रोकने के लिए आगे सरकार क्या कार्रवाई करेगी? केवल विकलांगों को ही तकलीफ नहीं होती है, बल्कि जो विकलांग नहीं हैं उनको भी तकलीफ होती है। स्पोर्ट्स का कोई भी डिसिप्लिन हो सबके साथ यह होता है। मैं माननीय मंत्री जी से जानना चाहता हूँ, उन्होंने पहले भी हमें एश्योरेंस दिया था, मैं पूर्व के खेल मंत्री अजय माकन जी का धन्यवाद करता हूँ कि वह 'नेशनल स्पोर्ट्स डेवलपमेन्ट बिल', लेकर आये थे। वह किन कारणों से कैबिनेट में पास नहीं हुआ है, मुझे वह मालूम नहीं है, लेकिन जो 'नेशनल स्पोर्ट्स डेवलपमेन्ट बिल' तैयार किया गया है, अगर उसे लाया जायेगा तो आपको उन समस्याओं का समाधान मिलेगा, क्योंकि प्रत्येक वर्ष सबको अपने कार्यक्रमों के बारे में बताना पड़ेगा।

मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूँ कि खेल जिसका न कोई जात होता है और न कोई मजहब होता है, लोग अपने देश और टीम के लिए खेलते हैं, ऐसे 'नेशनल स्पोर्ट्स डेवलपमेन्ट बिल' को सरकार कब ले कर आयेगी, जिससे कि हो रही गंदगियां थम सकें?

अभी माननीय मंत्री जी ने कहा है कि वह ब्लाइंड प्लेयर्स को लेने गये थे, यह खुशी की बात है। जब मैंने इन्हें आई.पी.एल. के ओपनिंग सेरेमनी में देखा था तो मुझे और प्रसन्नता हुई थी।

SHRI SARBANANDA SONOWAL: Madam Speaker, let me inform the House that some more consultations are required on this Bill. Therefore, this august House will have to wait for some more time because this consultation stage is still on.

DR. RATNA DE (NAG): There were media reports about the pathetic infrastructure at the venue and lack of basic amenities for the athletes during the entire period of the event. This has disturbed many. What to talk of giving extra assistance to help the differently-abled sportspersons, they have not even been provided with fans, water, ramps, disabled-friendly toilets and lodging facilities. Of course, the President of the Para Olympic Association was suspended. Is this enough? Would the hon. Minister highlight as to what innovative efforts have

28.04.2015

31

been made in the aftermath of such shocking incident concerning differently-abled sportspersons during the National Para Athletic Championship Meet?

SHRI SARBANANDA SONOWAL: Respected Madam Speaker, this particular matter has deeply affected us and that is why we have immediately conducted an inquiry. We have sent a SAI team to the spot. They have assessed the whole situation and reported back to us. On the basis of their report, we have suspended the Federation and also issued show-cause for de-recognition.

This is a teaching which they should learn from their own misdeeds. In this august House, I would like to request all the respected National Sports Federations to get united, in spite of having the infighting within themselves. It is better to get united for the betterment of the sports in the country. Despite their infighting, our Government is always helping the players through SAI sending them to the different competitions. Whatever is taking place, it is because of the infighting within the Federations. That is why, the people of the country want that Federations should get united. The four important pillars of sports fraternity are the Central Government, State Governments, Indian Olympic Association and Federations. We must get united; we must move together. Yesterday - you must have gone through the report - the President of the International Olympic Committee, Mr. Thomas Bach came to India. During our introduction, he has also emphasised that autonomy and good governance should be ensured. Autonomy and good governance must go hand in hand. That is why, the Government and our Ministry is always respecting the autonomy of the Federation. But, at the same time, the transparency and accountability must be there in the day-to-day affairs. This is the desire of the people of the country, the sports lovers of the country.

GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS & SPORTS  
(DEPARTMENT OF SPORTS)

LOK SABHA

UNSTARRED QUESTION NO. 3085  
TO BE ANSWERED ON 15.03.2011

Irregularities in CWG

3085. SHRI NISHIKANT DUBEY:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

- (a) the details of the stadia where HOVA badminton courts had been laid during the recently held Commonwealth Games;
- (b) whether there are reports of alleged embezzlement on the purchase of HOVA courts for the badminton stadium during the said event;
- (c) if so, the details thereof and the reaction of the Government thereto;
- (d) whether the Central investigating agency has found irregularities in the tenders for the installation of kitchen and sports equipments etc. at Major Dhyhan Chand National Stadium; and
- (e) if so, the details thereof and the action taken by the Government against the persons found guilty?

ANSWER

THE MINISTER OF STATE ( INDEPENDENT CHARGE ) FOR  
YOUTH AFFAIRS & SPORTS  
( SHRI AJAY MAKEN )

- (a) Organizing Committee (OC), Commonwealth Games 2010 has informed that Yonex Badminton Courts and not HOVA

Badminton Courts were recommended by them. Accordingly, DDA procured the Yonex Badminton Courts and not HOVA courts, and, laid them at competition and training venues at Sirifort Sports Complex and Saket Sports Complex.

(b) & (c): No Madam, Does not arise.

(d) & (e): Government has appointed a High Level Committee under the chairmanship of Shri V. K. Shunglu, former Comptroller and Auditor General of India to look into issues relating to the organizing and conduct of the Commonwealth Games, 2010 and lessons to be learnt for the future. This Committee has already given its first Report to the Government on Host Broadcasting. The final report is likely to be submitted to the Government by 31.3.2011. Comptroller and Auditor General (CAG) has commenced audit of all the games related agencies. Central Vigilance Commission (CVC) is examining complaints received in respect of the CWG-D 2010. Besides, other agencies, such as, Central Bureau of Investigation (CBI), Enforcement Directorate, Income Tax Department, are also reported to be making investigations as per their mandate.

\*\*\*\*\*

**GOVERNMENT OF INDIA  
MINISTRY OF URBAN DEVELOPMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO.3206**

**TO BE ANSWERED ON MARCH 15, 2011**

**MAINTENANCE OF STADIA BY CPWD**

**No.3206 SHRI PRATAPRAO GANPATRAO JADHAO:**

Will the **MINISTER OF URBAN DEVELOPMENT** be pleased to state:

(a) the number of cases of negligence on the part of the Central Public Works Department in the maintenance of Stadia constructed for the Commonwealth Games which have come to light;

(b) the institutions/persons responsible for the pathetic condition of the stadia; and

(c) the details of stadia which were not used during the Commonwealth Games though games were scheduled to be held there alongwith the reasons therefor?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF URBAN  
DEVELOPMENT**

**(SHRI SAUGATA ROY)**

(a) to (c) : The information is being collected and will be laid on the Table of the Sabha.

\*\*\*\*\*

**GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)**

**LOK SABHA  
UNSTARRED QUESTION NO. 916  
TO BE ANSWERED ON 14.08.2012**

**Dope Offenders**

**916. SHRI AHIR VIKRAMBHAI ARJANBHAI MAADAM:**

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether a large number of athletes and cricket players were found positive in dope tests;
- (b) if so, the details thereof during each of the last three years and the current year, sports discipline-wise including cricket players;
- (c) the details of the action taken against such sportspersons so far, sports discipline-wise;
- (d) the remedial measures being taken by the Government to stop this menace;
- (e) whether a single member Committee set up to investigate incidents of alleged doping among sportspersons has submitted its report to the Government; and
- (f) if so, the findings of the report alongwith the action taken/being taken by the Government on the basis of the report?

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR  
YOUTH AFFAIRS AND SPORTS  
(SHRI AJAY MAKEN)**

(a) & (b): No, Madam. The number of athletes found positive in dope testing in the last three years and current year upto July 2012 is 367. The sports discipline-wise details are at Annexure. As Board of Cricket Control of India (BCCI) has not entered into an agreement with World Anti Doping Agency (WADA), National

Anti Doping Agency (NADA) does not undertake dope testing of cricket players.

(c) Out of 367 positive cases sanctions have been imposed on 297 cases by the Anti Doping Disciplinary Panel since January 2009.

(d) The remedial measures taken/proposed to be taken by NADA to curb doping in sports are as under:-

(i) Education/Outreach programme - NADA has printed Doping Control handbooks, in five different languages, i.e. English, Hindi, Telgu, Tamil and Malayalam for distribution amongst Sports Authority of India (SAI) Centres, National Sports Federations (NSFs), School events/championships, Sportspersons, Coaches and Support Personnel through and during conduct of seminars at various Institutes.

(ii) For the year 2012-2013, a total of 45 programmes have been planned on the Education and Outreach programme.

(iii) Surprise checking of rooms of athletes, coaches and support personnel at training institutes and surprise collection of samples.

(e) & (f): The single member committee set up to investigate incidents of alleged doping among sportspersons has submitted its report to the Government. The finding of the report is under examination of the Government.

\*\*\*\*\*

## ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO (a) AND (b) OF THE LOK SABHA UNSTARRED QUESTION NO.916 FOR 14.08.2012 ASKED BY SHRI AHIR VIKRAMBHAI ARJANBHAI MAADAM REGARDING DOPE OFFENDERS

S.NO.	SPORTS DISCIPLINES	NUMBER OF POSITIVES				2012 (UPTO JULY)	Sub total Discipline -wise	Sanction Imposed
		2009	2010	2011				
1	ATHLETICS	12	15	25	28	80	59	
2.	BASKETBALL	---	01	01	---	02	02	
3.	BODYBUILDING	29	02	04	03	38	38	
4.	BOXING	04	06	11	08	29	28	
5.	CYCLING	03	---	02	---	05	05	
6.	EQUESTARIAN	---	---	02	---	02	02	
7.	FOOTBALL	---	---	02	---	02	02	
8.	HOCKEY	---	01	---	01	02	02	
9.	JUDO	02	02	02	01	07	07	
10.	KABADDI	---	32	21	---	53	29	
11.	KAY & CANOEING	---	---	01	03	04	04	
12.	NETBALL	---	01	---	---	01	01	
13.	POWERLIFTING	02	12	11	02	27	27	
14.	ROWING	---	---	02	02	04	02	
15.	RUGBY	---	01	---	---	01	01	
16.	SHOOTING	---	---	---	01	01	01	
17.	SOFT TENNIS	---	01	---	---	01	01	
18.	SWIMMING	01	03	03	---	07	04	
19.	TAEKWONDO	---	02	01	02	05	03	
20	TRIATHLON	---	---	01	---	01	01	
21.	VOLLEYBALL	---	01	01	---	02	02	
22.	WEIGHTLIFTING	09	19	20	16	64	57	
23.	WRESTLING	05	08	06	07	26	19	
24.	WUSHU	---	---	---	01	01	00	
25.	PARALYMPIC(ATHLETICS)	---	---	---	02	02	00	
	Total	67	107	116	77	367	297	



GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS & SPORTS  
(DEPARTMENT OF SPORTS)

LOK SABHA

UNSTARRED QUESTION NO.1680  
TO BE ANSWERED ON 16/12/2013

District Level Sports Schools

1680. SHRI D.K. SURESH:

Will the Minister of YOUTH AFFAIRS AND SPORTS  
be pleased to state:

- (a) whether the Government has any proposal to establish sports schools in every district in the country;
- (b) if so, the details thereof and the number of such schools established so far, State-wise;
- (c) whether the Government has received any proposal to establish such schools from various States including Karnataka; and
- (d) if so, the details thereof and the response of the Government thereto?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE)  
FOR YOUTH AFFAIRS & SPORTS  
(SHRI JITENDRA SINGH)

(a) to (d) It is proposed to develop a District Level Sports School (DLSS) in every district of the country so as to identify and nurture sporting talent in the country. The whole project is still at the conceptual stage. Hence, no details can be provided at this juncture.

\*\*\*

GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)

LOK SABHA  
STARRED QUESTION NO.121  
TO BE ANSWERED ON 02.12. 2014

Promotion of Athletics

\*121. SHRI K.C. VENUGOPAL:  
SHRI D.K. SURESH:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the details of programmes/schemes implemented to promote athletics and the number of training centres set up during each of the last three years and the current year, State/UT-wise;
- (b) the number of athletes benefited therefrom during the above period;
- (c) whether the Government proposes to tap rural talent and provide training to such athletes in the country and if so, the details thereof; and
- (d) the steps proposed to be taken by the Government to promote sports in the country?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH  
AFFAIRS AND SPORTS  
(SHRI SARBANANDA SONOWAL)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 121 TO BE ANSWERED ON 02.12.2014 REGARDING PROMOTION OF ATHLETICS ASKED BY SHRI K.C. VENUGOPAL AND SHRI D.K. SURESH.

(a) Various schemes of Department of Sports, Government of India and Sports Authority of India pertaining to promotion of sports, inter-alia, include Athletics as well. The main schemes in this regard are as follows :-

(i) Schemes of Department of Sports, Government of India -

- (a) Scheme for Assistance to National Sports Federations (NSFs)
- (b) National Sports Development Fund (NSDF)
- (c) Rajiv Gandhi Khel Abhiyan (RGKA)
- (d) Urban Sports Infrastructure Scheme (USIS)
- (e) Scheme of Human Resource Development in Sports (HRDS)

(ii) Schemes of Sports Authority of India (SAI)

- a) National Sports Talent Contest (NSTC)
- b) Army Boys Sports Company (ABSC)
- c) Special Area Games (SAG)
- d) SAI Training Centres (STC)
- e) Centre of Excellence (COE)

The details of the above schemes are enclosed as Annexure.

SAI has set up a National Academy in Sprint and Jumps at Thiruvananthapuram during the said period.

(b) The total strength of trainees in athletics discipline under various schemes of SAI year-wise is as follows-

S.N.	Year	No. of trainees
1.	2011-12	1617
2.	2012-13	1295
3.	2013-14	1206
4.	2014 - 15	1315

Moreover a large number of other sportspersons have also benefitted from the schemes of this Ministry and SAI including the medal winners in athletics in Asian Games and Commonwealth games, 2014.

(c) The Government and SAI are already doing the same through various schemes namely Rajiv Gandhi Khel Abhiyan, National Sports Talent Contest (NSTC), Army Boys Sports Company (ABSC), Special Area Games (SAG) and SAI Training Center schemes.

(d) Development of sports in the country is an ongoing process. Steps are taken from time-to-time for broad-basing of sports, promotion of excellence in sports, up-gradation of training centers and skill development in sports, etc. During this year's budget, the following new schemes / initiatives for Sports have been announced:

- (I) Setting up of National Sports University in Manipur.
- (II) National Sports Talent Search Scheme.
- (III) Renovation and creation of sports infrastructure facilities in Jammu & Kashmir.
- (IV) Organization of sports competitions in Himalayan region.
- (V) Setting up of Sports Academies.

\*\*\*\*\*

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA STARRED QUESTION NO. 121 TO BE ANSWERED ON 02.12.2014 REGARDING PROMOTION OF ATHLETICS ASKED BY SHRI K.C. VENUGOPAL AND SHRI D.K. SURESH.

**Salient features of the Schemes**

1. Salient features of the main schemes of Department of Sports pertaining to promotion of sports are as follows:-

(i) Scheme of Assistance to National Sports Federations (NSFs) for conduct of National Championships at Senior, Junior, Sub-Junior level for men and women, conduct of international tournaments in India, participation of sportspersons in international sports competitions, organizing coaching camps, engagement of foreign coaches, and procurement of sports equipment.

(ii) National Sports Development Fund (NSDF) The objectives of the fund include financial assistance for promotion of sports; financial assistance to individual sportspersons for achieving excellence at national and international level; development of infrastructure for promotion of excellence in sports; supply of sports equipments; research and development studies for providing support to excellence in sports.

(iii) Rajiv Gandhi Khel Abhiyan (RGKA): a Centrally Sponsored Plan Scheme, launched on 21<sup>st</sup> February 2014 in place of Panchayat Yuva Krida aur Khel Abhiyan (PYKKA), involving an estimated outlay of about Rs. 9000 crore spread over the remaining 3 years of the 12<sup>th</sup> & 13<sup>th</sup> Five Year Plans. Under the Scheme, Integrated Sports Complexes are to be constructed in every rural block panchayat of the country. Each Sports complex will cost Rs. 1.765 crore and have 11 outdoor and 5 indoor games with flexibility to choose 3 local games within the limit of 16 games. Scheme of RGKA also provides for sports competitions for youth at block, district, state and national levels. Scheme also provides for competitions for National Championship for Women, North East Games and Sports Competitions for Left Wing Extremism (LWE) affected areas.

(iv) Urban Sports Infrastructure Scheme, introduced in 2010-11, envisages development of playfields by the State Governments through Playfield Associations, coach development program through Central and State Governments, creation of infrastructure including laying of artificial turfs for hockey and athletics, and construction of multi-purpose hall. Under the Scheme, State Governments, local civic bodies, schools, colleges, universities and sports control boards are eligible for assistance.

(v) **Scheme of Human Resource Development in Sports:** The Ministry of Youth Affairs & Sports have revised the existing 'Scheme relating to Talent Search & Training' and renamed it as 'Scheme of Human Resources Development in Sports'. Under the revised Scheme, fellowships are granted for attending courses abroad in sports sciences and sports medicine for the overall development of sports and games in the country. The scheme also provides assistance to coaches and referees / judges to upgrade knowledge / accreditation level and assistance for participation in and conduct of seminars in India, etc.

2. Salient features of the main schemes of Sports authority of India pertaining to promotion of sports are as follows:-

(i) **NATIONAL SPORTS TALENT CONTEST SCHEME (NSTC) - National Sports Talent Contest, (NSTC) Scheme** is for spotting talented young children in the age group of 8-14 years from schools and nurturing them by providing scientific training.

(ii) **ARMY BOYS SPORTS COMPANY SCHEME (ABSC)**

The main objective of the Scheme is to achieve excellence at international levels by making use of good infrastructure and efficient administrative and disciplined environment of the Army. The Scheme is a joint venture of the Army and Sports Authority of India. Boys in the age group of 8-16 years of age are inducted under the Scheme. After attaining the required age of 17<sup>1/2</sup> years, select trainees are enrolled in the Indian Army.

(iii) **SAI TRAINING CENTRES (STC)**

In order to groom junior level sports persons in the age group of 12 to 18, SAI Training Centres have been established, for which the State Government are required to provide all the infrastructure facilities, SAI on its part operates the Scheme by providing boarding / lodging, scientific training to the selected trainees/ equipment support, competition exposure and minor current repairs of the infrastructure etc.

(iv) **SPECIAL AREA GAMES SCHEME (SAG)**

Special Area Games (SAG) Scheme of SAI aims at scouting natural talent for modern competitive sports and games from inaccessible tribal, rural and coastal areas of the country and nurturing them scientifically for achieving excellence in them. Under this Scheme, Centres are started in consultation with the State Governments/ UT Administration with infrastructure like playing

fields, indoor halls equipment support/ coaches etc. entirely funded by SAI/ Ministry. The Scheme also envisages tapping of talent from indigenous games and martial arts and also from regions/ communities, which are either genetically or geographically advantageous for excellence in a particular sports discipline. The main objective of the Scheme is to train meritorious sports persons in the age group of 12-18 years, with age being relaxed in exceptional cases. The scheme covers a number of disciplines including Athletics.

(v) CENTRE OF EXCELLENCE SCHEME (COE)

The SAI Scheme of Centres of Excellence envisages induction of talent in the age group of 12 to 25 years those with promising performances in the National Competitions for further scientific training at the Regional Centres of SAI for 330 days in a year. They are, provided with the state of art facilities, equipment and scientific back up along with specialized training. These Centres of Excellence operate as regular coaching camps for the best available talent in India and provide concurrent layers of skilled sports persons, giving a wider choice of talent and continuity for selection to National Teams and provide alternative second and third options for the National Teams.

\*\*\*\*\*

11.06 ½ hrs.

**ORAL ANSWERS TO QUESTIONS**

HON. SPEAKER: Q. No. 121 - Shri K. C. Venogopal – Not Present  
Shri D. K. Sure h. – Not Present

Shri Ganesh Singh

... (Interruptions)

माननीय अध्यक्ष : गणेश सिंह जी, कृपया आप प्रश्न पूछिए।

(Q.121)

श्री गणेश सिंह : अध्यक्ष महोदया जी, मैं आपके माध्यम से माननीय मंत्री महोदय जी से जानना चाहता हूँ कि खेल प्रतिभाओं की खोज के लिए जो कार्यक्रम चलाए जाते हैं, उनमें इंफ्रास्ट्रक्चर और प्रशिक्षण की जरूरत है। ... (व्यवधान) ऐसा बहुत ही कम देखने को मिलता है। ... (व्यवधान) मैं अपने संसदीय क्षेत्र सतना, मध्यप्रदेश में लगातार पिछले 5 सालों से 'सांसद ट्रॉफी' प्रतियोगिता का आयोजन करा रहा हूँ और विभिन्न तरह के खेलों का आयोजन भी कराता हूँ। ... (व्यवधान) लेकिन प्रतिभाओं को प्रशिक्षण देने के लिए इंफ्रास्ट्रक्चर की बहुत बड़ी कमी है। ... (व्यवधान) मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि क्या भारत सरकार कोई ऐसा प्रशिक्षण केन्द्र हमारे सतना, लोक सभा क्षेत्र में खोलने जा रही है? ... (व्यवधान) मैं उनसे निवेदन करता हूँ कि वे प्रतिभाओं की खोज में हमारी मदद करें। ... (व्यवधान)

SHRI SARBANANDA SONOWAL: Madam Speaker, the hon. Member has been taking so much of initiative to promote sports in his constituency. ... (Interruptions) I am thankful to him and assure him that we can set up a sub-centre of SAI. This matter will be looked into. ... (Interruptions)

11.07 hrs.

*At this stage, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.*

... (व्यवधान)

माननीय अध्यक्ष : श्री सुल्तान अहमद ।

... (व्यवधान)



SHRI C.R. CHAUDHARY : Hon. Speaker, thank you very much for giving me an opportunity. ... (व्यवधान) मैं माननीय मंत्री जी से आपके मार्फत कुछ बातें जानना चाहता हूँ कि देश के ग्रामीण क्षेत्रों में स्पोर्ट्स एंड गेम्स को बढ़ावा देने के लिए काफी काम करने की अभी भी आवश्यकता है। ... (व्यवधान) मैं मंत्री जी को धन्यवाद देना चाहूँगा कि उन्होंने बहुत इलैबरेट जवाब दिया है। ... (व्यवधान) आपने डिस्कशन में भी इसके बारे में अच्छा बताया है। ... (व्यवधान) मेरा आपसे निवेदन है कि जो बच्चे नेशनल लेवल पर गोल्ड मैडलिस्ट हैं, ... (व्यवधान) Those boys and girls who secured a medal at the national level in the secondary and senior secondary should be given scholarships. ... (व्यवधान) उनको छात्रवृत्ति दी जानी चाहिए, because they are from humble and poor background. ... (व्यवधान) यहाँ से इनिशिएशन होगा और बच्चे आगे बढ़ेंगे। ... (व्यवधान) मैं आपको उदाहरण देना चाहता हूँ कि राजस्थान में, मेरे संसदीय क्षेत्र के नागौर जिले में मुंडवा एक स्थान है, जहाँ बहुत गरीब बैंकग्राउंड की लड़कियाँ पढ़ रही हैं। ... (व्यवधान) जो कबड्डी, हॉकी, जिमनास्टिक और एथेलेटिक्स में, नेशनल गोल्ड मैडलिस्ट्स हैं लेकिन उनको कोई स्कॉलरशीप नहीं दी जा रही है। ... (व्यवधान) We can collect money through charity and give scholarships to them. ... (व्यवधान) क्या सरकार या विभाग की ऐसी कोई योजना है जिससे स्पोर्ट्स एंड गेम्स में गोल्ड मैडल प्राप्त करने वाले बच्चों को छात्रवृत्ति मिल सके? ... (व्यवधान) यह मेरा आपसे प्रश्न है। ... (व्यवधान)

SHRI SARBANANDA SONOWAL: Madam Speaker, for a meritorious sports person, this Ministry is always taking a positive initiative to encourage them. Definitely this matter will be looked into. ... (Interruptions)

HON. SPEAKER: Shrimati Hemamalini.

... (व्यवधान)

GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)

LOK SABHA  
STARRED QUESTION NO.121  
TO BE ANSWERED ON 02.12. 2014

Promotion of Athletics

\*121. SHRI K.C. VENUGOPAL:  
SHRI D.K. SURESH:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the details of programmes/schemes implemented to promote athletics and the number of training centres set up during each of the last three years and the current year, State/UT-wise;
- (b) the number of athletes benefited therefrom during the above period;
- (c) whether the Government proposes to tap rural talent and provide training to such athletes in the country and if so, the details thereof; and
- (d) the steps proposed to be taken by the Government to promote sports in the country?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH  
AFFAIRS AND SPORTS  
(SHRI SARBANANDA SONOWAL)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 121 TO BE ANSWERED ON 02.12.2014 REGARDING PROMOTION OF ATHLETICS ASKED BY SHRI K.C. VENUGOPAL AND SHRI D.K. SURESH.

(a) Various schemes of Department of Sports, Government of India and Sports Authority of India pertaining to promotion of sports, inter-alia, include Athletics as well. The main schemes in this regard are as follows :-

(i) Schemes of Department of Sports, Government of India -

- (a) Scheme for Assistance to National Sports Federations (NSFs)
- (b) National Sports Development Fund (NSDF)
- (c) Rajiv Gandhi Khel Abhiyan (RGKA)
- (d) Urban Sports Infrastructure Scheme (USIS)
- (e) Scheme of Human Resource Development in Sports (HRDS)

(ii) Schemes of Sports Authority of India (SAI)

- a) National Sports Talent Contest (NSTC)
- b) Army Boys Sports Company (ABSC)
- c) Special Area Games (SAG)
- d) SAI Training Centres (STC)
- e) Centre of Excellence (COE)

The details of the above schemes are enclosed as Annexure.

SAI has set up a National Academy in Sprint and Jumps at Thiruvananthapuram during the said period.

(b) The total strength of trainees in athletics discipline under various schemes of SAI year-wise is as follows-

S.N.	Year	No. of trainees
1.	2011-12	1617
2.	2012-13	1295
3.	2013-14	1206
4.	2014 - 15	1315

Moreover a large number of other sportspersons have also benefitted from the schemes of this Ministry and SAI including the medal winners in athletics in Asian Games and Commonwealth games, 2014.

(c) The Government and SAI are already doing the same through various schemes namely Rajiv Gandhi Khel Abhiyan, National Sports Talent Contest (NSTC), Army Boys Sports Company (ABSC), Special Area Games (SAG) and SAI Training Center schemes.

(d) Development of sports in the country is an ongoing process. Steps are taken from time-to-time for broad-basing of sports, promotion of excellence in sports, up-gradation of training centers and skill development in sports, etc. During this year's budget, the following new schemes / initiatives for Sports have been announced:

- (I) Setting up of National Sports University in Manipur.
- (II) National Sports Talent Search Scheme.
- (III) Renovation and creation of sports infrastructure facilities in Jammu & Kashmir.
- (IV) Organization of sports competitions in Himalayan region.
- (V) Setting up of Sports Academies.

\*\*\*\*\*

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA STARRED QUESTION NO. 121 TO BE ANSWERED ON 02.12.2014 REGARDING PROMOTION OF ATHLETICS ASKED BY SHRI K.C. VENUGOPAL AND SHRI D.K. SURESH.

**Salient features of the Schemes**

1. Salient features of the main schemes of Department of Sports pertaining to promotion of sports are as follows:-

(i) Scheme of Assistance to National Sports Federations (NSFs) for conduct of National Championships at Senior, Junior, Sub-Junior level for men and women, conduct of international tournaments in India, participation of sportspersons in international sports competitions, organizing coaching camps, engagement of foreign coaches, and procurement of sports equipment.

(ii) National Sports Development Fund (NSDF). The objectives of the fund include financial assistance for promotion of sports; financial assistance to individual sportspersons for achieving excellence at national and international level; development of infrastructure for promotion of excellence in sports; supply of sports equipments; research and development studies for providing support to excellence in sports.

(iii) Rajiv Gandhi Khel Abhiyan (RGKA): a Centrally Sponsored Plan Scheme, launched on 21<sup>st</sup> February 2014 in place of Panchayat Yuva Krida aur Khel Abhiyan (PYKKA), involving an estimated outlay of about Rs. 9000 crore spread over the remaining 3 years of the 12<sup>th</sup> & 13<sup>th</sup> Five Year Plans. Under the Scheme, Integrated Sports Complexes are to be constructed in every rural block panchayat of the country. Each Sports complex will cost Rs. 1.765 crore and have 11 outdoor and 5 indoor games with flexibility to choose 3 local games within the limit of 16 games. Scheme of RGKA also provides for sports competitions for youth at block, district, state and national levels. Scheme also provides for competitions for National Championship for Women, North East Games and Sports Competitions for Left Wing Extremism (LWE) affected areas.

(iv) Urban Sports Infrastructure Scheme, introduced in 2010-11, envisages development of playfields by the State Governments through Playfield Associations, coach development program through Central and State Governments, creation of infrastructure including laying of artificial turfs for hockey and athletics, and construction of multi-purpose hall. Under the Scheme, State Governments, local civic bodies, schools, colleges, universities and sports control boards are eligible for assistance.

(v) **Scheme of Human Resource Development In Sports:** The Ministry of Youth Affairs & Sports have revised the existing 'Scheme relating to Talent Search & Training' and renamed it as 'Scheme of Human Resources Development In Sports'. Under the revised Scheme, fellowships are granted for attending courses abroad in sports sciences and sports medicine for the overall development of sports and games in the country. The scheme also provides assistance to coaches and referees / judges to upgrade knowledge / accreditation level and assistance for participation in and conduct of seminars in India, etc.

2. Salient features of the main schemes of Sports authority of India pertaining to promotion of sports are as follows:-

(i) **NATIONAL SPORTS TALENT CONTEST SCHEME (NSTC) - National Sports Talent Contest, (NSTC) Scheme** is for spotting talented young children in the age group of 8-14 years from schools and nurturing them by providing scientific training.

(ii) **ARMY BOYS SPORTS COMPANY SCHEME (ABSC)**

The main objective of the Scheme is to achieve excellence at international levels by making use of good infrastructure and efficient administrative and disciplined environment of the Army. The Scheme is a joint venture of the Army and Sports Authority of India. Boys in the age group of 8-16 years of age are inducted under the Scheme. After attaining the required age of 17<sup>1/2</sup> years, select trainees are enrolled in the Indian Army.

(iii) **SAI TRAINING CENTRES (STC)**

In order to groom junior level sports persons in the age group of 12 to 18, SAI Training Centres have been established, for which the State Government are required to provide all the infrastructure facilities, SAI on its parts operates the Scheme by providing boarding / lodging, scientific training to the selected trainees/ equipment support, competition exposure and minor current repairs of the infrastructure etc.

(iv) **SPECIAL AREA GAMES SCHEME (SAG)**

Special Area Games (SAG) Scheme of SAI aims at scouting natural talent for modern competitive sports and games from inaccessible tribal, rural and coastal areas of the country and nurturing them scientifically for achieving excellence in them. Under this Scheme, Centres are started in consultation with the State Governments/ UT Administration with infrastructure like playing

fields, indoor halls equipment support/ coaches etc. entirely funded by SAI/ Ministry. The Scheme also envisages tapping of talent from indigenous games and martial arts and also from regions/ communities, which are either genetically or geographically advantageous for excellence in a particular sports discipline. The main objective of the Scheme is to train meritorious sports persons in the age group of 12-18 years, with age being relaxed in exceptional cases. The scheme covers a number of disciplines including Athletics.

(v) CENTRE OF EXCELLENCE SCHEME (COE)

The SAI Scheme of Centres of Excellence envisages induction of talent in the age group of 12 to 25 years those with promising performances in the National Competitions for further scientific training at the Regional Centres of SAI for 330 days in a year. They are, provided with the state of art facilities, equipment and scientific back up along with specialized training. These Centres of Excellence operate as regular coaching camps for the best available talent in India and provide concurrent layers of skilled sports persons, giving a wider choice of talent and continuity for selection to National Teams and provide alternative second and third options for the National Teams.

\*\*\*\*\*

**11.06 ½ hrs.**

**ORAL ANSWERS TO QUESTIONS**

HON. SPEAKER: Q. No. 121 - Shri K. C. Venogopal – Not Present  
Shri D. K. Suresh. – Not Present

Shri Ganesh Singh

... (Interruptions)

माननीय अध्यक्ष : गणेश सिंह जी, कृपया आप प्रश्न पूछिए।

(Q.121)

श्री गणेश सिंह : अध्यक्ष महोदया जी, मैं आपके माध्यम से माननीय मंत्री महोदय जी से जानना चाहता हूँ कि खेल प्रतिभाओं की खोज के लिए जो कार्यक्रम चलाए जाते हैं, उनमें इंफ्रास्ट्रक्चर और प्रशिक्षण की जरूरत है। ... (व्यवधान) ऐसा बहुत ही कम देखने को मिलता है। ... (व्यवधान) मैं अपने संसदीय क्षेत्र सतना, मध्यप्रदेश में लगातार पिछले 5 सालों से 'सांसद ट्रॉफी' प्रतियोगिता का आयोजन करा रहा हूँ और विभिन्न तरह के खेलों का आयोजन भी करता हूँ। ... (व्यवधान) लेकिन प्रतिभाओं को प्रशिक्षण देने के लिए इंफ्रास्ट्रक्चर की बहुत बड़ी कमी है। ... (व्यवधान) मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि क्या भारत सरकार कोई ऐसा प्रशिक्षण केन्द्र हमारे सतना, लोक सभा क्षेत्र में खोलने जा रही है? ... (व्यवधान) मैं उनसे निवेदन करता हूँ कि वे प्रतिभाओं की खोज में हमारी मदद करें। ... (व्यवधान)

SHRI SARBANANDA SONOWAL: Madam Speaker, the hon. Member has been taking so much of initiative to promote sports in his constituency. ...

(Interruptions) I am thankful to him and assure him that we can set up a sub-centre of SAI. This matter will be looked into. ... (Interruptions)

**11.07 hrs.**

*At this stage, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.*

... (व्यवधान)

माननीय अध्यक्ष : श्री सुल्तान अहमद ।

... (व्यवधान)



02.12.2014

14

✓ SHRI C.R. CHAUDHARY : Hon. Speaker, thank you very much for giving me an opportunity. ... (व्यवधान) मैं माननीय मंत्री जी से आपके मार्फत कुछ बातें जानना चाहता हूँ कि देश के ग्रामीण क्षेत्रों में स्पोर्ट्स एंड गेम्स को बढ़ावा देने के लिए काफी काम करने की अभी भी आवश्यकता है। ... (व्यवधान) मैं मंत्री जी को धन्यवाद देना चाहूँगा कि उन्होंने बहुत इलैबरेट जवाब दिया है। ... (व्यवधान) आपने डिस्कशन में भी इसके बारे में अच्छा बताया है। ... (व्यवधान) मेरा आपसे निवेदन है कि जो बच्चे नेशनल लेवल पर गोल्ड मैडलिस्ट हैं, ... (व्यवधान) Those boys and girls who secured a medal at the national level in the secondary and senior secondary should be given scholarships. ... (व्यवधान) उनको छात्रवृत्ति दी जानी चाहिए, because they are from humble and poor background. ... (व्यवधान) यहाँ से इनिशिएशन होगा और बच्चे आगे बढ़ेंगे। ... (व्यवधान) मैं आपको उदाहरण देना चाहता हूँ कि राजस्थान में, मेरे संसदीय क्षेत्र के नागौर जिले में मुंडवा एक स्थान है, जहाँ बहुत गरीब बैंकग्राउंड की लड़कियाँ पढ़ रही हैं। ... (व्यवधान) जो कबड्डी, हॉकी, जिमनास्टिक और एथेलेटिक्स में, नेशनल गोल्ड मैडलिस्ट्स हैं लेकिन उनको कोई स्कॉलरशीप नहीं दी जा रही है। ... (व्यवधान) We can collect money through charity and give scholarships to them. ... (व्यवधान) क्या सरकार या विभाग की ऐसी कोई योजना है जिससे स्पोर्ट्स एंड गेम्स में गोल्ड मैडल प्राप्त करने वाले बच्चों को छात्रवृत्ति मिल सके? ... (व्यवधान) यह मेरा आपसे प्रश्न है। ... (व्यवधान)

SHRI SARBANANDA SONOWAL: Madam Speaker, for a meritorious sports person, this Ministry is always taking a positive initiative to encourage them. Definitely this matter will be looked into. ... (Interruptions)

HON. SPEAKER: Shrimati Hemamalini.

... (व्यवधान)

GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS & SPORTS

LOK SABHA

UNSTARRED QUESTION NO.5563  
TO BE ANSWERED ON 28.04.2015

Schemes for Promotion of Athletics

5563. SHRI SIRAJUDDIN AJMAL:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has appointed a high powered panel to rationalise various schemes for the welfare of Youth and Promotion of Athletics;

(b) if so, the details thereof;

(c) the details of programmes/schemes implemented to promote athletics and the number of training centres set up for the purpose along with the number of athletes benefited therefrom during each of the last three years and the current year, State/UTwise;

(d) whether the Government proposes to tap rural talent and provide training to such athletes in the country; and

(e) if so, the details thereof and the steps proposed to be taken by the Government to promote sports in the country?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE)  
FOR YOUTH AFFAIRS AND SPORTS  
(SHRI SARBANANDA SONOWAL)

(a) & (b): Yes, Madam. A Committee each has been formed in Department of Youth Affairs and Department of Sports under the Chairmanship of Secretary (Youth Affairs) and Director General, Sports Authority of India (SAI) respectively to rationalize various schemes for the welfare of Youth and promotion of sports, including Athletics.

(c) The primary responsibility for the development and promotion of a sports discipline rests with the State Governments and the concerned recognized National Sports Federation (NSF), which in the case of athletics is the Athletics Federation of India (AFI). The Government supplements the

efforts of the NSFs by providing financial assistance for holding national/international sports events in India, participation of sportspersons/teams in international sports events abroad, training/coaching of national level sportspersons/teams through Indian and foreign coaches, procurement of equipment and consumables etc. as per agreed Long Term Development Plans.

At State level, it is the responsibility of state level federations and the concerned State Governments to develop various sports disciplines. Apart from this, the Sports Authority of India is running the following promotional schemes in which athletics is one of the disciplines and training by experienced coaches with scientific back up is provided to the players to achieve excellence at national/international level:

- (1) National Sports Talent Scheme (NSTC)
- (2) Army Boys Sports Company (ABSC)
- (3) SAI Training Centre (STC)
- (4) Special Area Games (SAG)
- (5) Centre of Excellence (COE)

SAI has sports promotion schemes where training in the disciplines of Athletics is imparted. These schemes are :

- National Sports Talent Contest
- Army Boys Sports Companies
- SAI Training Centres,
- Special Area Games,
- Extension Centres of STC/SAG
- National Sports Academies

Scheme-wise and Centre-wise details of Athletics discipline for the last 3 years is provided at Annexure. The Induction process for year 2015-16 has just started. Therefore, no figures can be presented for the current year.

(d) & (e): The Government taps rural talent through Annual Sports Competitions under Rajiv Gandhi Khel Abhiyan (RGKA) Scheme. The talented youth identified during National Level Sports Competitions under Rajiv Gandhi Khel Abhiyan are considered for admission under various Sports Authority of India (SAI) schemes, if found otherwise eligible. The Sports Authority of India also spots and nurtures athletes from all sections of the society. Its catchment area includes rural and tribal areas.

Ministry has also launched National Sports Talent Search Scheme (NSTSS), which aims to identify the sporting talented children (Both Boys and Girls) in the age group of 8-12 in schools all over the country by conducting 6 battery of tests at each selection level on student in each school of block and develop them so as to enable them to participate in National and International sports events. The guidelines for the above scheme have been

issued to all the Principal Secretary/Secretary of Sports of all States/UTs on 20th February, 2015. The scheme is proposed to be implemented from 2015-16 onwards.

2000 children (1000 boys and 1000 girls), who will be identified under NSTSS, will be admitted for further training in the following schemes:

- (1) Junior Sports Academies
- (2) State Sports Academies/Sports Hostels run by State Governments
- (3) State Sports Scholarships
- (4) State Sports Schools
- (5) Central Sports Schools and
- (6) Sports Training Centre (STC)/Special Area Games (SAG) of Sports Authority of India (SAI).

\*\*\*\*\*

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF THE LOK SABHA UNSTARRED QUESTION No. 5563 FOR 28.04.2015 ASKED BY SHRI SIRAJUDDIN AJMAL, HON'BLE MEMBER OF PARLIAMENT, LOK SABHA REGARDING SCHEMES FOR PROMOTION OF ATHLETICS

DETAILS OF SAI SCHEMES TRAINEES IN ATHLETICS DISCIPLINE LAST THREE YEARS

		Scheme	NSTC Schools	ABSC	STC	SAG	Ext. of STC/SAG	COE	NSA	TOTAL
2012-2013	Residential	Boys	0	127	346	73	0	41	0	587
		Girls	0	0	164	58	0	70	0	292
		<b>Total</b>	<b>0</b>	<b>127</b>	<b>510</b>	<b>131</b>	<b>0</b>	<b>111</b>	<b>0</b>	<b>879</b>
	Non-Residential	Boys	30	0	76	8	150	0	0	264
		Girls	35	0	31	5	81	0	0	152
		<b>Total</b>	<b>65</b>	<b>0</b>	<b>107</b>	<b>13</b>	<b>231</b>	<b>0</b>	<b>0</b>	<b>416</b>
2013-2014	Residential	Boys	0	123	431	59	0	73	0	686
		Girls	0	0	190	70	0	67	0	327
		<b>Total</b>	<b>0</b>	<b>123</b>	<b>621</b>	<b>129</b>	<b>0</b>	<b>140</b>	<b>0</b>	<b>1013</b>
	Non-Residential	Boys	15	0	45	5	60	0	0	125
		Girls	29	0	20	1	18	0	0	68
		<b>Total</b>	<b>44</b>	<b>0</b>	<b>65</b>	<b>6</b>	<b>78</b>	<b>0</b>	<b>0</b>	<b>193</b>
2014-2015	Residential	Boys	0	152	444	77	0	99	20	792
		Girls	0	0	214	70	0	80	11	375
		<b>Total</b>	<b>0</b>	<b>152</b>	<b>658</b>	<b>147</b>	<b>0</b>	<b>179</b>	<b>31</b>	<b>1167</b>
	Non-Residential	Boys	38	0	24	1	83	0	0	146
		Girls	13	0	15	2	96	0	0	126
		<b>Total</b>	<b>51</b>	<b>0</b>	<b>39</b>	<b>3</b>	<b>179</b>	<b>0</b>	<b>0</b>	<b>272</b>
<b>G.TOTAL:</b>			<b>160</b>	<b>402</b>	<b>2000</b>	<b>429</b>	<b>488</b>	<b>430</b>	<b>31</b>	<b>3940</b>

**Details of SAI Trainees in Athletics Discipline- 2012-13**

Centre	Scheme	Region	State	Discipline	Residential			Non-Residential		
					B	G	T	B	G	T
Army Sports Institute, Pune (C/o 56 APO)	ABSC	West	MAH	Athletics	23	0	23	0	0	0
Arty Centre, Hyderabad	ABSC	South	AP	Athletics	27	0	27	0	0	0
Army Ordnance Corps Regimental Centre, Secunderabad (C/o 56 APO)	ABSC	South	AP	Athletics	0	0	0	0	0	0
Rajputana Rifles Regimental Centre, Delhi Cantt-10 (C/o 56 APO)	ABSC	North	DL	Athletics	6	0	6	0	0	0
Rajput Rifle Regiment Centre, Fatehgarh (C/o 56 APO)	ABSC	RC-Luck	UP	Athletics	25	0	25	0	0	0
BEG & Centre, Roorkee	ABSC	RC-Luck	UKD	Athletics	22	0	22	0	0	0
1 Signal Training Centre, Jabalpur (C/o 56 APO)	ABSC	Central	MP	Athletics	24	0	24	0	0	0
					<b>127</b>	<b>0</b>	<b>127</b>	<b>0</b>	<b>0</b>	<b>0</b>
Bhopal	COE	Central	MP	Athletics	7	3	10	0	0	0
Sonepat	COE	North	HR	Athletics	0	0	0	0	0	0
Patiala	COE	NIS	PB	Athletics	8	7	15	0	0	0
Bangalore	COE	South	KTK	Athletics	11	23	34	0	0	0
Trivandrum	COE	SAI Kerala	KER	Athletics	13	27	40	0	0	0
Kolkata	COE	East	WB	Athletics	2	10	12	0	0	0
					<b>41</b>	<b>70</b>	<b>111</b>	<b>0</b>	<b>0</b>	<b>0</b>
Jamia Millia Islamia University, New Delhi	Ext,Centre	North	DL	Athletics	0	0	0	6	0	6
Nav Krishna Scool & Jr. College, Sangli	Ext. Centre	West	MAH	Athletics	0	0	0	11	6	17
Kodoli High School & ST Patil Jr. College, Kodoli	Ext. Centre	West	MAH	Athletics	0	0	0	13	0	13
Mahatma Education Society Rasayani Raigarh	Ext. Centre	West	MAH	Athletics	0	0	0	4	6	10
SGN Khalsa PG College, Sirganganagar	Ext. Centre	West	RAJ	Athletics	0	0	0	9	2	11
Bhilwara (Ext.STC Jodhpur)	Ext. Centre	West	RAJ	Athletics	0	0	0	11	0	11
University of Rajasthan, Jaipur (Ext. of STC Alwar)	Ext. Centre	West	RAJ	Athletics	0	0	0	20	0	20
Govt. Boys Multipurpose Hr.Sec. School, Malhar Ashram, Indore (Ext. of STC Dhar)	Ext.Centre	Central	MP	Athletics	0	0	0	0	0	0
U.P.Inter College, Varanasi	Ext.Centre	RC-Luck	UP	Athletics	0	0	0	2	2	4
Kamla Nehru Road, Allahabad (Ext. of STC Raibarielly)	Ext.Centre	RC-Luck	UP	Athletics	0	0	0	3	2	5

Sr. Adichunchangiri Composite High School, Shimoga	Ext.Centre	South	KTK	Athletics	0	0	0	5	3	8
Mar Athasius College, Kothamangalam	Ext.Centre	SAI Kerala	KER	Athletics	0	0	0	7	6	13
Mar Basil Higher Sec. School, Kothamangalam	Ext.Centre	SAI Kerala	KER	Athletics	0	0	0	10	8	18
St. George's Higher Sec. School, Ernakulam	Ext.Centre	SAI Kerala	KER	Athletics	0	0	0	21	18	39
Kaliadi Hr. Sec. School, Kumaramputhur, Palakkad	Ext.Centre	SAI Kerala	KER	Athletics	0	0	0	11	9	20
Parli High School, Palakkad	Ext.Centre	SAI Kerala	KER	Athletics	0	0	0	7	7	14
Mundur High School, Mundur	Ext.Centre	SAI Kerala	KER	Athletics	0	0	0	8	12	20
Ext. Centre Konni (Ext. of STC Kollam)	Ext.Centre	SAI Kerala	KER	Athletics	0	0	0	2	0	2
				<b>TOTAL:</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>150</b>	<b>81</b>	<b>231</b>
VPS Public School, Vijayawada	NSTC	South	AP	Athletics	0	0	0	6	2	8
St. Mary G.H.School, Sundergarh	NSTC	East	ODI	Athletics	0	0	0	0	20	20
Govt. Multipurpose HS School, Indore	NSTC	Central	MP	Athletics	0	0	0	0	0	0
Udal Pratap Inter College, Varanasi	NSTC	RC-Luck	UP	Athletics	0	0	0	12	8	20
Bhonsla Military School, Nasik	NSTC	West	MAH	Athletics	0	0	0	4	4	8
Bhupal's Nobles HS School, Udalpur	NSTC	West	RAJ	Athletics	0	0	0	6	1	7
Shri Guru Nanak Khalsa School Shriganganagar	NSTC	West	RAJ	Athletics	0	0	0	2	0	2
				<b>TOTAL:</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>30</b>	<b>35</b>	<b>65</b>
Sundergarh	SAG	East	ORI	Athletics	7	5	12	0	0	0
Tinsukia	SAG	SC-Guw	ASS	Athletics	14	7	21	5	0	5
Ranchi	SAG	East	JHK	Athletics	8	7	15	0	0	0
Giddaur	SAG	East	BH	Athletics	12	0	12	0	0	0
Agartala	SAG	East	TRP	Athletics	13	1	14	0	3	3
Mayiladuthurai	SAG	South	TN	Athletics	5	11	16	0	1	1
Tellichery	SAG	SAI Kerala	KER	Athletics	0	18	18	0	0	0
Kokrajhar	SAG	SC-Guw	ASS	Athletics	9	8	17	2	0	2
Dhar	SAG	Central	MP	Athletics	5	1	6	1	1	2
				<b>TOTAL:</b>	<b>73</b>	<b>58</b>	<b>131</b>	<b>8</b>	<b>5</b>	<b>13</b>
Dharwar	STC	South	KTK	Athletics	20	4	24	2	2	4
Medikeri	STC	South	KTK	Athletics	0	18	18	0	0	0
Bangalore	STC	South	KTK	Athletics	2	4	6	2	1	3
Medak	STC	South	AP	Athletics	37	0	37	0	0	0
Kollam	STC	SAI Kerala	KER	Athletics	12	2	14	7	3	10
Bhopal	STC	Central	MP	Athletics	10	7	17	2	2	4
Jabalpur	STC	Central	MP	Athletics	4	0	4	0	3	3
Imphal	STC	NER	MNP	Athletics	20	7	27	0	0	0

Secundrabad	STC	South	AP	Athletics	9	6	15	3	0	3
Eluru	STC	South	AP	Athletics	9	0	9	0	0	0
Ichur	STC	SAI Kerala	KER	Athletics	13	7	20	1	2	3
Calicut	STC	SAI Kerala	KER	Athletics	10	0	10	8	0	8
Trivandrum	STC	SAI Kerala	KER	Athletics	31	12	43	13	8	21
GGSS College, Lucknow	STC	SC-Luck.	UP	Athletics	0	8	8	6	0	6
Safai Etawah	STC	SC-Luck.	UP	Athletics	5	0	5	0	0	0
Udhampur	STC	North	CHD	Athletics	8	0	8	0	0	0
Dharamshala	STC	North	HP	Athletics	0	19	19	0	0	0
Badal	STC	North	PB	Athletics	0	29	29	0	0	0
Ludhiana	STC	North	PB	Athletics	12	0	12	0	2	2
Bhiwani	STC	North	HR	Athletics	20	0	20	7	0	7
Hissar	STC	North	HR	Athletics	2	4	6	0	0	0
Sonepat	STC	North	HR	Athletics	14	0	14	14	0	14
Kolkata	STC	East	WB	Athletics	15	10	25	0	0	0
Siliguri	STC	East	WB	Athletics	9	8	17	5	1	6
Cuttack	STC	East	ODI	Athletics	11	0	11	0	0	0
Gandhinagar	STC	West	GUJ	Athletics	23	0	23	0	0	0
Jodhpur	STC	West	RAJ	Athletics	6	0	6	0	0	0
Alwar	STC	West	RAJ	Athletics	19	0	19	0	0	0
Kandivali	STC	West	MAH	Athletics	8	1	9	5	5	10
Aurangabad	STC	West	MAH	Athletics	6	0	6	0	0	0
Peddem	STC	West	GOA	Athletics	0	8	8	0	0	0
Guwahati	STC	NER	ASS	Athletics	4	10	14	1	0	1
Kashipur	STC	SC-Luck.	UKD	Athletics	7	0	7	0	2	2
				<b>TOTAL:</b>	<b>346</b>	<b>164</b>	<b>510</b>	<b>76</b>	<b>31</b>	<b>107</b>

	<b>587</b>	<b>292</b>	<b>879</b>	<b>114</b>	<b>71</b>	<b>185</b>
	<b>879</b>			<b>416</b>		
<b>G. TOTAL:</b>	<b>1295</b>					

**Details of SAI Trainees in the Athletics Discipline- 2013-14**

Centre	Scheme	Region	State	Discipline	Residential			Non-Residential		
					B	G	T	B	G	T
Army Sports Institute, Pune	ABSC	West	MH	Athletics	17	0	17	0	0	0
Arty Centre, Hyderabad	ABSC	West	MH	Athletics	20	0	20	0	0	0
Rajputana Rifles Regimental Centre, Delhi Cantt	ABSC	North	DL	Athletics	12	0	12	0	0	0
Rajput Rifle Regiment Centre, Fatehgarh	ABSC	Central	UP	Athletics	31	0	31	0	0	0
BEG & Centre, Roorkee	ABSC	Central	UTK	Athletics	28	0	28	0	0	0
1 Signal Training Centre, Jabalpur (C/o 56 APO)	ABSC	Central	MP	Athletics	15	0	15	0	0	0
					123	0	123	0	0	0
Bhopal	COE	Central	MP	Athletics	10	5	15	0	0	0
Sonepat	COE	North	HR	Athletics	14	0	14	0	0	0
NIS Patiala	COE	North	PB	Athletics	14	15	29	0	0	0
Bangalore	COE	South	KTK	Athletics	10	14	24	0	0	0



Trivandrum	COE	LNCPE	KER	Athletics	17	20	37	0	0	0
Kolkata	COE	East	WB	Athletics	8	13	21	0	0	0
					73	67	140	0	0	0
Nav Krishna School & Jr. College, Sangli	Ext.Centre	West	MH	Athletics	0	0	0	11	6	17
Kodoli High School & ST Patil Jr. College, Kodoli	Ext.Centre	West	MH	Athletics	0	0	0	16	2	18
Mahatma Education Society Rasayani Raigarh	Ext.Centre	West	MH	Athletics	0	0	0	6	3	9
SGN Khalsa PG College, Sirganganagar	Ext.Centre	West	RAJ	Athletics	0	0	0	0	0	0
Bhilwara (Ext.STC Jodhpur)	Ext.Centre	West	RAJ	Athletics	0	0	0	14	0	14
University of Rajasthan, Jaipur	Ext.Centre	West	RAJ	Athletics	0	0	0	7	4	11
Jamia Millia Islamia University, New Delhi	Ext.Centre	North	HR	Athletics	0	0	0	6	0	6
U.P.Inter College, Varanasi	Ext.Centre	Central	UP	Athletics	0	0	0	0	3	3
Mar Athasius College, Kothamangalam	Ext.Centre	LNCPE	KER	Athletics	0	0	0	0	0	0
Mar Basil Higher Sec. School, Kothamangalam	Ext.Centre	LNCPE	KER	Athletics	0	0	0	0	0	0
St.George's Higher Sec. School, Emakulam	Ext.Centre	LNCPE	KER	Athletics	0	0	0	0	0	0
Kalladi Hr. Sec. School, Kumaramputhur, Palakkad	Ext.Centre	LNCPE	KER	Athletics	0	0	0	0	0	0
Parli High School, Palakkad	Ext.Centre	LNCPE	KER	Athletics	0	0	0	0	0	0
Mundur High School, Mundur	Ext.Centre	LNCPE	KER	Athletics	0	0	0	0	0	0
Ext. Centre Konni	Ext.Centre	LNCPE	KER	Athletics	0	0	0	0	0	0
					0	0	0	80	18	78
VPS Public School, Vijayawada	NSTC	South	AP	Athletics	0	0	0	5	6	11
St. Mary GHS, Sundergarh	NSTC	East	ODI	Athletics	0	0	0	0	19	19
Govt. Multipurpose HS School, Indore	NSTC	Central	MP	Athletics	0	0	0	0	0	0
Udai Pratap Inter College, Varanasi	NSTC	Central	UP	Athletics	0	0	0	0	0	0
Bhonsla Military School, Nask	NSTC	West	MH	Athletics	0	0	0	2	2	4
Bhupal's Nobles HS School, Udaipur	NSTC	West	RAJ	Athletics	0	0	0	3	2	5
SGN Khalsa School Srig'nagar	NSTC	West	RAJ	Athletics	0	0	0	5	0	5
					0	0	0	15	29	44
Sundergarh	SAG	East	ODI	Athletics	5	11	16	0	0	0
Tinsukia	SAG	NER	ASS	Athletics	10	11	21	0	0	0
Ranchi	SAG	East	JHK	Athletics	5	3	8	0	0	0
Giddaur	SAG	East	BH	Athletics	14	0	14	0	0	0
Agartala	SAG	East	TRI	Athletics	10	1	11	0	0	0
Mayiladuthurai	SAG	South	TN	Athletics	4	11	15	0	1	1
Tellichery	SAG	LNCPE	KER	Athletics	0	19	19	0	0	0
Kokrajhar	SAG	NER	ASS	Athletics	8	9	17	5	0	5
Dhar	SAG	Central	MP	Athletics	3	5	8	0	0	0
					59	70	129	5	1	6
Dharwad	STC	South	KTK	Athletics	14	2	16	1	2	3
Medikeri	STC	South	KTK	Athletics	0	5	5	0	0	0
Bangalore	STC	South	KTK	Athletics	10	5	15	1	1	2
Medak	STC	South	AP	Athletics	30	0	30	0	0	0
Kollam	STC	LNCPE	KER	Athletics	11	4	15	0	0	0
Bhopal	STC	Central	MP	Athletics	8	3	11	3	0	3

Jabalpur	STC	Central	MP	Athletics	4	0	4	1	2	3
Lucknow	STC	Central	UP	Athletics	25	8	33	6	1	6
Trichy	STC	NER	MNP	Athletics	16	5	21	0	0	0
Sec. bad	STC	South	AP	Athletics	8	6	13	1	0	1
Eluru	STC	South	AP	Athletics	22	0	22	0	0	0
Trichur	STC	LNCPE	KER	Athletics	9	0	9	7	1	8
Calicut	STC	LNCPE	KER	Athletics	13	0	13	2	0	2
Trivandrum	STC	LNCPE	KER	Athletics	17	14	31	7	1	8
GGSSC, Lucknow	STC	Central	UP	Athletics	0	19	19	1	2	3
Safal Etawah	STC	Central	UP	Athletics	29	0	29	0	0	0
Allahabad	STC	Central	UP	Athletics	0	0	0	2	2	4
Bareilly	STC	Central	UP	Athletics	6	0	6	0	4	4
Udhampur	STC	North	J&K	Athletics	0	0	0	0	0	0
Dharamshala	STC	North	HP	Athletics	0	15	15	0	0	0
Badal	STC	North	PB	Athletics	0	47	47	0	0	0
Ludhiana	STC	North	PB	Athletics	25	0	25	1	0	1
Bhiwani	STC	North	HR	Athletics	19	0	19	3	0	3
Hissar	STC	North	HR	Athletics	12	9	21	0	0	0
Sonepat	STC	North	HR	Athletics	21	0	21	2	0	2
Kolkata	STC	East	WB	Athletics	24	16	40	0	0	0
Siliguri	STC	East	WB	Athletics	9	9	18	4	0	4
Cuttack	STC	East	ODI	Athletics	12	0	12	0	0	0
G'nagar	STC	West	GUJ	Athletics	31	0	31	0	0	0
Jodhpur	STC	West	RAJ	Athletics	0	0	0	0	0	0
Alwar	STC	West	RAJ	Athletics	14	0	14	0	0	0
Kandivall	STC	West	MH	Athletics	17	1	18	1	4	5
Aurangabad	STC	West	MH	Athletics	5	0	5	0	0	0
Peddem	STC	West	GO	Athletics	0	5	5	0	0	0
Guwahati	STC	NER	ASS	Athletics	12	18	30	3	0	3
Kashipur	STC	Central	UTK	Athletics	8	0	8	0	0	0
					431	190	621	45	20	65

686	327	1013	125	68	193
1013		193			
<b>G.TOTAL:</b>		1206			

#### Details of SAI Trainees in the Athletics Discipline- 2014-15

Scheme	State	School	Region	Discipline	Residential			Non-Residential		
					B	G	T	B	G	T
NSTC	AP	VPS Public School, Vijayawada	South	Athletics	0	0	0	7	8	15
NSTC	ODI	St. Mary G. H. School, Sundergarh	East	Athletics	0	0	0	26	0	26
NSTC	MP	Govt. Multipurpose HS School, Indore	Central	Athletics	0	0	0	0	0	0
NSTC	UP	Udai Pratap Inter College, Varanasi	RC-Luck	Athletics	0	0	0	0	0	0
NSTC	MAH	Bhonsia Military School, Nasik	West	Athletics	0	0	0	1	3	4
NSTC	RAJ	Bhupal's Nobles HS School, Udaipur	West	Athletics	0	0	0	0	2	2
NSTC	RAJ	Shri Guru Nanak Khalsa School, Shriganganagar	West	Athletics	0	0	0	4	0	4

				TOTAL:	0	0	0	38	13	51
ABSC	MAH	Army Sports Institute, Pune	West	Athletics	17	0	17	0	0	0
ABSC	AP	Arty Centre, Hyderabad	South	Athletics	31	0	31	0	0	0
ABSC	DL	Rajputana Rifles Regimental Centre, Delhi Cantt-10	North	Athletics	22	0	22	0	0	0
ABSC	UP	Rajput Rifle Regiment Centre, Fatehgarh	RC-Luck	Athletics	35	0	35	0	0	0
ABSC	UKD	BEG & Centre, Roorkee	RC-Luck	Athletics	26	0	26	0	0	0
ABSC	MP	1 Signal Training Centre, Jabalpur	Central	Athletics	21	0	21	0	0	0
				TOTAL:	152	0	152	0	0	0
STC	KTK	Dharwad	South	Athletics	17	0	17	2	1	3
STC	KTK	Medikerl	South	Athletics	0	1	1	0	0	0
STC	KTK	Bangalore	South	Athletics	9	6	15	0	1	1
STC	AP	Medak	South	Athletics	33	0	33	0	0	0
STC	KER	Kollam	LNCPE	Athletics	20	8	28	0	0	0
STC	MP	Bhopal	Central	Athletics	15	4	19	1	0	1
STC	MP	Jabalpur	Central	Athletics	0	0	0	0	1	1
STC	UP	Lucknow	RC-Luck	Athletics	23	10	33	0	0	0
STC	MNP	Imphal	NER	Athletics	12	4	16	0	0	0
STC	AP	Secundrabad	South	Athletics	7	5	12	0	0	0
STC	AP	Eluru	South	Athletics	24	0	24	0	0	0
STC	KER	Trichur	LNCPE	Athletics	17	0	17	0	0	0
STC	KER	Calicut	LNCPE	Athletics	15	0	15	0	0	0
STC	KER	Thiruvananthapuram	LNCPE	Athletics	30	28	58	4	0	4
STC	UP	GGG Sports College, Lucknow	RC-Luck	Athletics	0	14	14	0	0	0
STC	UP	Safai Etawah	RC-Luck	Athletics	18	0	18	0	0	0
STC	UP	Allahabad	RC-Luck	Athletics	0	0	0	4	3	7
STC	UP	Bareilly	RC-Luck	Athletics	5	0	5	0	1	1
STC	HP	Dharamshala	North	Athletics	0	20	20	0	0	0
STC	PB	Badal	North	Athletics	0	36	36	0	0	0
STC	PB	Ludhiana	North	Athletics	16	0	16	0	0	0
STC	HR	Bhiwani	North	Athletics	22	0	22	2	0	2
STC	HR	Hissar	North	Athletics	13	3	16	0	0	0
STC	HR	Sonepat	North	Athletics	20	0	20	0	0	0
STC	WB	Kolkatta	East	Athletics	36	26	62	0	0	0
STC	WB	Silliguri	East	Athletics	9	9	18	6	1	7
STC	ODI	Cuttack	East	Athletics	22	0	22	1	4	5
STC	GUJ	Gandhinagar	West	Athletics	13	0	13	0	0	0
STC	RAJ	Jodhpur	West	Athletics	9	0	9	0	0	0
STC	RAJ	Alwar	West	Athletics	11	0	11	0	1	1
STC	MAH	Kandivall	West	Athletics	15	2	17	1	1	2
STC	MAH	Aurangabad	West	Athletics	2	13	15	0	0	0
STC	GO	Peddem	West	Athletics	0	10	10	0	0	0
STC	ASS	Guwahati	RC-Guw	Athletics	3	15	18	1	0	1
STC	UKD	Kashipur	RC-Luck	Athletics	8	0	8	1	1	2
				TOTAL:	444	214	658	24	15	39
SAG	ODI	Sundergarh	East	Athletics	4	16	20	0	0	0

SAG	ASS	Tinsukia	RC-Guw	Athletics	18	11	29	0	0	0
SAG	BIH	Giddaur	East	Athletics	15	0	15	0	0	0
SAG	TR	Agartala	East	Athletics	7	2	9	1	2	3
SAG	TN	Mayiladuthurai	South	Athletics	2	7	9	0	0	0
SAG	KER	Tellicherry	LNCPE	Athletics	0	20	20	0	0	0
SAG	ASS	Kokrajhar	RC-Guw	Athletics	12	8	20	0	0	0
SAG	MP	Dhar	Central	Athletics	8	0	8	0	0	0
SAG	JH	Ranchi	East	Athletics	11	6	17	0	0	0
				<b>TOTAL:</b>	<b>77</b>	<b>70</b>	<b>147</b>	<b>1</b>	<b>2</b>	<b>3</b>
Ext.	KER	M. A. College, Kothamangalam	LNCPE	Athletics	0	0	0	8	8	16
Ext.	KER	Mar Basil Higher Sec. School, Kothamangalam	LNCPE	Athletics	0	0	0	3	7	10
Ext.	KER	St. George's Higher Sec. School, Ernakulam	LNCPE	Athletics	0	0	0	9	8	17
Ext.	KER	Kalladi Hr. Sec. School, Kumaramputhur, Palakkad	LNCPE	Athletics	0	0	0	10	8	18
Ext.	KER	Parli High School, Palakkad	LNCPE	Athletics	0	0	0	8	12	20
Ext.	KER	Mundur High School, Mundur	LNCPE	Athletics	0	0	0	2	13	15
Ext.	KER	St. Michael's Anglo Indian Higher Secondary School, Kannur	LNCPE	Athletics	0	0	0	0	0	0
Ext.	KER	Rajiv Gandhi Indoor Stadium Pramadam, Konni, Pathanam	LNCPE	Athletics	0	0	0	7	8	15
Ext.	DL	Jamia Millia Islamia University, New Delhi	North	Athletics	0	0	0	0	0	0
Ext.	UP	U.P. Inter College, Varanasi	RC-Luck	Athletics	0	0	0	0	2	2
Ext.	KTK	Loyola High School, Mundgod	South	Athletics	0	0	0	8	9	17
Ext.	MAH	Nav Krishna School & Jr. College, Sangli	West	Athletics	0	0	0	7	6	13
Ext.	MAH	Kodoli High School & ST Patil Jr. College, Kodoli	West	Athletics	0	0	0	8	9	17
Ext.	MAH	Mahatma Education Society Rasayani Raigarh	West	Athletics	0	0	0	8	0	8
Ext.	MAH	Rashtrasant Tukadoji Maharaj Nagpur University, Nagpur	West	Athletics	0	0	0	0	0	0
Ext.	RAJ	SGN Khalsa PG College, Sirganganagar	West	Athletics	0	0	0	0	0	0
Ext.	RAJ	DCC Sukhadia Complex, Bhilwara	West	Athletics	0	0	0	0	0	0
Ext.	RAJ	University of Rajasthan, Jaipur	West	Athletics	0	0	0	5	6	11
				<b>TOTAL:</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>83</b>	<b>96</b>	<b>179</b>
COE	MP	Bhopal	Central	Athletics	15	10	25	0	0	0
COE	HR	Sonepat	North	Athletics	18	0	18	0	0	0
COE	PB	NIS Patiala	NIS	Athletics	18	15	33	0	0	0
COE	KTK	Bangalore	South	Athletics	24	16	40	0	0	0
COE	KER	Thiruvananthapuram	LNCPE	Athletics	19	24	43	0	0	0
COE	WB	Kolkata	East	Athletics	5	15	20	0	0	0
				<b>TOTAL:</b>	<b>99</b>	<b>80</b>	<b>179</b>	<b>0</b>	<b>0</b>	<b>0</b>
		SAI National Athletics Academy for Middle Distance Run, Bhopal	Central	Athletics	10	5	15	0	0	0
NSA	KER	SAI National Athletics Academy for Sprints & Jumps, Trivandrum	LNCPE	Athletics	10	6	16	0	0	0
				<b>TOTAL:</b>	<b>20</b>	<b>11</b>	<b>31</b>	<b>0</b>	<b>0</b>	<b>0</b>

792	375	1167	146	128	272
938			501		
<b>G.TOTAL: 1439</b>					

GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS & SPORTS  
(DEPARTMENT OF SPORTS)

LOK SABHA  
UNSTARRED QUESTION NO.5608  
TO BE ANSWERED ON 28.04.2015

Irregularities in Implementation of Sports Schemes

5608. SHRI JAGDAMBIKA PAL:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether there has been an increase in the cases of irregularities in the implementation of Centrally sponsored schemes for development and promotion of sports in the country;
- (b) if so, the details thereof;
- (c) whether the Government has taken any initiative to address these irregularities;
- (d) if so, the details thereof and the progress registered in this regard so far; and
- (e) the steps taken/being taken by the Government for effective / progressive implementation of these schemes?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE)  
FOR YOUTH AFFAIRS & SPORTS  
(SHRI SARBANANDA SONOWAL)

(a) to (d) The Ministry has not received any complaints which would suggest an increase in the cases of irregularities in the implementation of Centrally Sponsored Schemes for development and promotion of sports in the country. However, two complaints received alleging financial irregularities in implementation of the scheme under Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) in the States of Uttar Pradesh and Bihar have been referred to the State Governments for investigation and report to the Ministry. No report has since been received from the States. The State Governments have been reminded on 16.02.2015.

(e) For effective Implementation and monitoring of the Scheme, officials and Project Officers used to visit the States/UTs during the operation of the Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) Scheme, which has since been renamed as Rajiv Gandhi Khel Abhiyan (RGKA) Scheme with effect from 01.04.2014. PYKKA observers were also deputed for this purpose. The findings and reports submitted by the officials, Project Officers and PYKKA observers were forwarded to the State Governments/UTs for remedial action. Similarly, officials and Project Officers are being deputed for effective Implementation / progressive implementation of RGKA.

\*\*\*\*\*

13.05.2015

Special Mention  
dt. 13/5/201511.14 hrs**(ii) Attempt to commit suicide by four girl trainees of Sports Authority of India's Special Area Games Water Sports Centre at Alappuzha\***

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Madam, on behalf of the hon. Minister of State of the Ministry of Youth Affairs and Sports Shri Sarbananda Sonowal, I beg to lay a Statement regarding attempt to commit suicide by four girl trainee of Sports Authority of India's Special Area Games Water Sports Centre at Alappuzha.... (Interruptions)

SHRI K.C. VENUGOPAL (ALAPPUZHA): Madam, it is one of the serious issues. We had raised that issue yesterday also. The hon. Minister has assured the House that he would make a statement in this regard. Kindly read the statement.

HON. SPEAKER: You can read the Statement.

SHRI RAJIV PRATAP RUDY: This is certainly a very important matter. The hon. Minister has made a complete statement and all the facts are mentioned here. In case, you feel that there is anything additional to be asked, we can certainly get back.

SHRI K.C. VENUGOPAL: How can we know without reading it?

SHRI RAJIV PRATAP RUDY: I am laying this Statement. If you want me to read it, I can read it out. It is an important issue of Kerala and everyone should know about it. Now, I read it.

Speaker Madam, on behalf of my colleague Shri Sarbananda Sonowal, I wish to read a suo-moto statement in this august House on the most tragic and shocking incident in the history of Sports Authority of India (SAI) occurred at the SAI Special Area Games (SAG) Water Sports Centre (WSC) at Alappuzha, Kerala

\* Placed in Library, See No. LT 2678/16/15.

13.05.2015

on 06.05.2015 wherein four girl inmates attempted to commit suicide by consumption of a locally available poisonous fruit known as "*Othalanga*", whose botanical name is *Cerbera Odollam*. The tree bearing this fruit is commonly referred to as suicide tree. The girls were detected to be unwell around 7.15 p.m. and were admitted to Alappuzha Medical College hospital around 9.00 p.m. One girl trainee Ms. Aparna Ramambhadran, a 17 year old promising junior national level rower succumbed to the poison in the early hours of 07.05.2015 while the remaining three girls are undergoing treatment in the Intensive Care Unit (ICU) of the hospital. According to the latest update, as of 12.05.2015 early morning, the three surviving girls' health condition has improved significantly and stabilised.

The matter was reported to the hon. Minister in the morning and he directed Director General, SAI to immediately enquire into the matter and submit a report for necessary action. DG, SAI reached Kochi around 9.00 p.m. and proceeded straight to the Alappuzha Government Medical College by road and reached the hospital around 11.30 p.m. He visited the 3 surviving girl trainees in the ICU and enquired about their health. He also met the parents of the girls. DG, SAI later spoke to the District Collector and indicated that SAI was willing to airlift the girls for treatment at AIIMS, New Delhi, if the situation so warranted.

Based on his request, the Director, AIIMS constituted a Medical Board comprising the Heads of Medicine, Pharmacology, Cardiology and Emergency for providing necessary advice and support in the treatment of the girls. A telemedicine video conference was held with the expert doctors of AIIMS on 08.05.2015 at 10.00 a.m. The team of doctors at AIIMS expressed satisfaction over the treatment procedure adopted by the Alappuzha Government Medical College, but suggested certain modifications in the treatment management, which was duly followed. The DG, SAI once again met the parents of the three surviving girls and handed over a financial assistance of Rs.25,000/- each for meeting the miscellaneous expenditure. He also visited the house of the deceased girl, Ms Aparna Ramabhadran and assured fair enquiry and stringent action if anyone was found guilty. He handed over a cheque for Rs. 5,00,000/- (Rupees



five lakhs only) to the mother of late Ms Aparna Ramabhadran as ex-gratia payment. He also offered her a job on a contract basis in SAI as a Multi-Tasking Staff.

DG, SAI interacted with the girl inmates in their hostel premises, which is a rented building, and appealed to them to face the situation with strength and cooperate with the ongoing investigations. Thereafter, he enquired from them as to what had actually happened. He also enquired from boy trainees, who have accommodated in the SAI centre, about the incident. Based on the interaction, the following decisions were taken for immediate action:-

- i. Psychology counselors may be engaged to counsel the trainees so that they can come out of the emotional trauma;
- ii. Particular care would be taken to ensure psychological and emotional rehabilitation of the three girls who have survived the suicide attempt;
- iii. The mothers of girl trainees may be allowed to stay in the hostel for a week or so until the situation normalizes;
- iv. The trainees who are keen to take a short break may be allowed to be taken home by their parents provided their presence is not required for the ongoing investigations;
- v. Hostels should be constructed by using pre-fabricated technology and all the inmates should be shifted within the shortest possible time to the premises of SAI centre;
- vi. An Assistant Director will be stationed at Alappuzha until normalcy is restored.

Several external investigations are currently underway, which include police investigation, preliminary enquiry conducted by the District Administration, enquiry by the State Sports Secretary, enquiry by State Human Rights Commission, etc. Hence it would not be appropriate to make any specific comment in this regard at this point of time. However, the shocking and tragic incident that occurred at the SAG Water Sports Centre, Alappuzha does point out an urgent need to strengthen the SAI training system. DG, SAI has made

13.05/2015

elaborate suggestions for the purpose. Some of the major recommendations made by DG, SAI as follows

(i) Engagement of counseling psychologists in all SAI training Centres for the purpose of group counseling as well as one-on-one counseling. This is considered most essential for the emotional well-being of the trainees;

(ii) Yoga may be introduced as a compulsory activity in all SAI centres, as it would have a salutary effect on holistic development and emotional well-being of SAI trainees. Part-time Yoga instructors may be engaged for this purpose;

(iii) AIIMS to develop a two-day module on sports psychology for SAI trainees, which would be extremely useful for them;

(iv) We may request iconic sportspersons to adopt SAI centres and act as SAI Trainee Mentors. This will not only inspire young SAI trainees but also enable them to emulate the qualities of their role model;

(v) A 24X7 Helpline may be introduced for SAI trainee related grievance redressed, especially for reporting the cases of sexual harassment;

(vi) A robust institutionalized mechanism should be put in place to maintain close rapport and coordination with the State Sports department.

(vii) An Expert Committee may be constituted to study the existing SAI training system and make necessary recommendations for its further improvement in the areas of sports and related infrastructure, equipment support, coaching, sports science (including sports medicine and sports psychology), competition exposure, skill development, management, holistic trainee development, athlete grievance redressal, anti-sexual harassment measures and overall security. The Committee may visit a few SAI Centres to gain first-hand understanding. The Committee may submit its report along with recommendations within two months.

13.05.2015

20

We would examine these suggestions and take necessary action at the earliest to ensure that such incidents do not occur in future.

I thank the Kerala Government and people from all walks of life in the State who extended full assistance to us in dealing with the situation.

Thank you.

Extracts from manual of Parliamentary Procedures in the  
Govt. of India, Ministry of Parliamentary Affairs, New Delhi

### Chapter 8

## Assurances

8.1 During the course of reply given to a question or a discussion, if a Minister gives an undertaking which involves further action on the part of the Government in reporting back to the House, it is called an 'assurance'. Standard list of such expressions which normally constitute assurances as approved by the Committee on Government Assurances (CGA) of the respective House, is given at Annex-3. As assurances are required to be implemented within a specified time limit, care should be taken by all concerned while drafting replies to the questions to restrict the use of these expressions only to those occasions when it is clearly intended to give an assurance on the floor of the House.

Definition

8.2 An assurance given in either House is required to be fulfilled within a period of three months from the date of the assurance. This limit has to be strictly followed.

Time limit for fulfilling an assurance

8.3 To ensure early fulfillment of assurances, entire process beginning from culling out of assurances from the proceedings of the House to the submission of Implementation Report including extension of time, dropping and transfer of assurances have been automated through a Software Application named "Online Assurances Monitoring System" (OAMS). Requests for extension of time, dropping or transfer of assurances and submission of Implementation Report through any other offline mode shall not be entertained under any circumstances.

Online Assurances Monitoring System (OAMS)

## Culling out of Assurances

**8.4** When an assurance is given by a Minister or when the Presiding Officer, directs the Government to furnish information to the House, it is extracted by the Ministry of Parliamentary Affairs, from the relevant proceedings and communicated to the Department concerned online through 'OAMS' normally within 20 working days of the date on which it is given on the floor of the House.

## Deletion from the list of assurances

**8.5** If the administrative Ministry/Department has any objection to treating such a statement as an assurance or finds that it would not be in the public interest to fulfill it, it may upload its request at 'OAMS' within a week of treating such statement as assurance for getting it deleted from the list of assurances. Such action will require prior approval of the Minister concerned and this fact should be clearly indicated in their communication containing the request. If such a request is made towards the end of stipulated period of three months, then it should invariably be accompanied with a request of extension of time. The department should continue to seek extension of time till the decision of the Committee on Government Assurances is conveyed through 'OAMS'. Requests received through offline mode shall not be entertained by either Rajya Sabha/Lok Sabha Secretariat or Ministry of Parliamentary Affairs.

## Extension of time for fulfilling an assurance

**8.6** If the Department finds that it is not possible to fulfill the assurance within the stipulated period of three months or within the period of extension already granted, it may seek further extension of time as soon as the need for such extension becomes apparent, indicating the reasons for delay and the probable additional time required alongwith details of action taken/progress made in the matter. All such request should be submitted at 'OAMS' for decision by CGA thereon with the approval of the concerned Minister.

## Registers of Assurances

**8.7.1** The particulars of every assurance will be entered by the Parliament Unit of the Ministry/Department concerned in a register as at Annex 4 after which the assurance will be passed on to the concerned section

*Assurances*

8.7.2 Even ahead of the receipt of communication from the Ministry of Parliamentary Affairs through 'OAMS' the section concerned should take prompt action to fulfill such assurances and keep a watch thereon in a register as at Annex 5.

8.7.3 The registers referred to in paras 8.7.1 and 8.7.2 will be maintained separately for the Lok Sabha and the Rajya Sabha assurances, entries therein being made session wise.

The Section Officer in charge of the concerned section will:

Role of Section  
Officer and Branch  
Officer

- (a) scrutinize the registers once a week;
- (b) ensure that necessary follow-up action is taken without any delay whatsoever;
- (c) submit the registers to the branch officer every fortnight if the House concerned is in session and once a month otherwise, drawing his special attention to assurances which are not likely to be implemented within the period of three months; and
- (d) review of pending assurances should be undertaken periodically at the highest level in order to minimize the delay in implementing the assurances.

8.8 The branch officer will likewise keep his higher officer and Minister informed of the progress made in the implementation of assurances, drawing their special attention to the causes of delay.

8.9.1 Every effort should be made to fulfill the assurance within the prescribed period. In case only part of the information is available and collection of the remaining information would involve considerable time, an Implementation Report(IR) containing the available information should be uploaded at 'OAMS' in part fulfillment of the assurance, within the prescribed time limit. However, efforts should continue to be made for expeditious collection of the remaining information for complete implementation of the assurance at the earliest.

Procedure for  
fulfillment of an  
assurance

**8.9.2** Information to be furnished in partial or complete fulfillment of an assurance should be approved by the Minister concerned before it is uploaded at 'OAMS' in both English and Hindi versions in the prescribed pro forma as at Annex-6, together with its enclosures. After online submission of the Report for fulfillment of the assurance partial or complete as the case may be, four hard copies each in Hindi and English version with one copy of each version duly authenticated by the officer concerned should be sent to the Ministry of Parliamentary Affairs for laying until e-laying is adopted by the concerned House.

**8.9.3** The Implementation Report should be submitted at 'OAMS' only. Implementation Report sent by any other mode or sent to Rajya Sabha/Lok Sabha Secretariat directly, will not be considered for laying.

Laying of the  
Implementation  
Report on the Table  
of the House

**8.10** The Ministry of Parliamentary Affairs, after scrutiny of the Implementation Report, will arrange to lay it on the Table of the House concerned. A copy of the Implementation Report, as laid on the Table, will be forwarded by Ministry of Parliamentary Affairs to the member(s) concerned. Details of laying of Implementation Report submitted by the Ministry/Department concerned would be made available by the Ministry of Parliamentary Affairs at 'OAMS'. The Parliament Unit of the Ministry/Department concerned and the concerned section will, on the basis of information available at 'OAMS', update their records.

Obligation to lay a  
paper on the Table  
of the House vis-a-  
vis assurance on the  
same subject

**8.11** Where there is an obligation to lay any paper (rule/order/notification, etc.) on the Table of the House and for which an assurance has also been given, it will be laid on the Table, in the first instance, in fulfillment of the obligation, independent of the assurance given. After this, a formal report regarding implementation of the assurance indicating the date on which the paper was laid on the Table will be submitted at 'OAMS' in the prescribed pro forma (Annex-6) in the manner already described in para 8.9.2

*Assurances*

8.12 Each House of Parliament has a Committee on Government Assurances nominated by the Chairman/Speaker. It scrutinizes the Implementation Reports and the time taken in the fulfillment of Government Assurances and focuses attention on the delays and other significant aspects, if any, pertaining to them. Instructions issued by Ministry of Parliamentary Affairs from time to time as available on 'OAMS' are to be followed strictly.

49  
Committees  
on Government  
Assurances  
RSR 211-A  
LSR 323, 324

8.13 The Ministries/Departments will, in consultation with the Ministry of Parliamentary Affairs, scrutinize the reports of these two Committees for remedial action wherever called for.

Reports of the  
Committees on  
Government  
Assurances

8.14 On dissolution of the Lok Sabha, the pending assurances do not lapse. All assurances, promises or undertakings pending implementation are scrutinized by the new Committee on Government Assurances for selection of such of them as are of considerable public importance. The Committee then submits a report to the Lok Sabha with specific recommendations regarding the assurances to be dropped or retained for implementation by the Government.

Effect on assurances  
on dissolution of  
the Lok Sabha



**MINUTES**

COMMITTEE ON GOVERNMENT ASSURANCES  
(2019-2020)  
(SEVENTEENTH LOK SABHA)  
TENTH SITTING  
(30.07.2020)

The Committee sat from 1430 hours to 1510 hours in Committee Room "C", Parliament House Annex, New Delhi.

**PRESENT**

Shri Rajendra Agrawal - **Chairperson**

**MEMBERS**

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Ashok Mahadeorao Nete
6. Shri Santosh Pandey

**SECRETARIAT**

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

**WITNESSES****Ministry of Youth Affairs and Sports (Department of Sports)**

1. Shri Ravi Mittal - Secretary
2. Shri Inder Dhamija - Joint Secretary
3. Shri L.S. Singh - Joint Secretary
4. Shri Arun Kumar Yadav - Director
5. Shri SPS Tomar - Deputy Secretary

**Ministry of Parliamentary Affairs**

1. Shri J.P.P. Kajur - Assistant Section Officer

XXXX XXXX XXXX XXXX XXXX XXXX  
XXXX XXXX XXXX XXXX XXXX XXXX

2. Thereafter, the representatives of the Ministry of Youth Affairs and Sports (Department of Sports) and the Ministry of Parliamentary Affairs were ushered in. Welcoming the witnesses to the sitting of the Committee, the Chairperson impressed upon them not to disclose the deliberations of the Committee to any outsider. The Committee then took oral evidence of the representatives of

the Ministry of Youth Affairs and Sports (Department of Sports) regarding pending Assurances. The Committee were perturbed to note the long pendency of the Assurances of the Ministry. The Chairperson asked the Secretary, Department of Sports to give an overview of the pending Assurances of the Department and also enquired about the internal mechanism and system of monitoring and reviewing the implementation of pending Assurances in the Department.

3. The Secretary, Ministry of Youth Affairs and Sports (Department of Sports) accordingly briefed the Committee on the above issues. The Chairperson asked the representatives of the Ministry to furnish Minutes of their meetings for review of pending Assurances.

4. The Chairperson and Members thereafter raised various queries and sought certain clarifications on the 15 pending Assurances (Enclosure) taken up for the day. The witnesses responded to these queries and also provided clarifications. As some queries required detailed reply and inputs from various quarters, the Chairperson asked the witnesses to furnish written replies on the same in due course.

5. The evidence was completed.

6. The Chairperson thanked the witnesses for deposing before the Committee and furnishing the available information on the queries raised and clarifications sought by them.

7. The witnesses, then, withdrew.

8. A verbatim record of the proceedings has been kept.

*The Committee then adjourned.*

**COMMITTEE ON GOVERNMENT ASSURANCES (2019-2020) LOK SABHA**

**Statement of pending Assurances pertaining to the Ministry of Youth Affairs and Sports (Department of Sports) discussed during Oral Evidence held on 30.07.2020**

S.No.	SQ/USQ No. dated	Subject
1.	USQ No. 308 dated 27.07.2010	Report on IPL Scam
2.	USQ No. 1063 dated 01.03.2011	Inquiry on IPL
3.	SQ 104 dated 29.11.2011	Accountability in Sports Bodies
4.	USQ No. 971 dated 12.08.2013	Commercialization of Sports
5.	SQ No. 484 dated 28.04.2015 (Supplementary by Shri Kirti Azad, M.P.)	Mismanagement in National Para Athletic Championship Meet
6.	SQ No. 484 dated 28.04.2015 (Supplementary by Smt. Supriya Sule, M.P)	Mismanagement in National Para Athletic Championship Meet
7.	USQ No. 3085 dated 15.03.2011	Irregularities in CWG
8.	USQ No. 3206 dated 15.03.2011	Maintenance of Stadia by CPWD
9.	USQ No. 916 dated 14.08.2012	DOPE Offenders
@ 10.	USQ No. 1680 dated 16.12.2013	District Level Sports Schools
11.	SQ No. 121 dated 02.12.2014 (Supplementary by Shri Ganesh Singh, M.P.)	Promotion of Athletics
12.	SQ No. 121 dated 02.12.2014 (Supplementary by Shri C.R. Chaudhary, MP)	Promotion of Athletics
13.	USQ No. 5563 dated 28.04.2015	Schemes for Promotion of Athletics
14.	USQ No. 5608 dated 28.04.2015	Irregularities in Implementation of Sports Schemes
15.	Special Mention dated 13.05.2015	Attempt to Commit Suicide by Four Girls Trainees of Sports Authority of India's Special Area Games Water Sports Centre at Alappuzha.

@ Implementation Report laid on 11.02.2021

**MINUTES**

COMMITTEE ON GOVERNMENT ASSURANCES  
(2020-2021)  
(SEVENTEENTH LOK SABHA)  
FIRST SITTING  
(03.12.2020)

The Committee sat from 1100 hours to 1215 hours in Committee Room 'B', Parliament House Annexe, New Delhi.

**PRESENT**

Shri Rajendra Agrawal - **Chairperson**

**MEMBERS**

2. Shri Ramesh Chander Kaushik
3. Shri Kaushalendra Kumar
4. Shri Santosh Pandey
5. Shri Pashupati Kumar Paras

**SECRETARIAT**

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

**WITNESSES**

**XXXXX      XXXXX      XXXXX      XXXXX      XXXXX      XXXXX**

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) chalk out future programme of the Committee; (ii) consider and adopt 14 draft Reports; (iii) consider 25 Memoranda containing requests received from various Ministries/Departments for dropping or otherwise of 61 pending Assurances; and (iv) take oral evidence of the representatives of the Ministry of Civil Aviation regarding pending Assurances.

2. Thereafter, the Committee took up for consideration and adoption the following 14 Draft Reports:-

- (i) Draft Seventeenth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (ii) Draft Eighteenth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';

- (iii) Draft Nineteenth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Power';
- (iv) Draft Twentieth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Youth Affairs and Sports (Department of Sports)';
- (v) Draft Twenty-First Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (vi) Draft Twenty-Second Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (vii) Draft Twenty-Third Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers)';
- (viii) Draft Twenty-Fourth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Defence (Department of Defence)';
- (ix) Draft Twenty-Fifth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (x) Draft Twenty-Sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (xi) Draft Twenty-Seventh Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (xii) Draft Twenty-Eighth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (xiii) Draft Twenty-Ninth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
- (xiv) Draft Thirtieth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.

3. The Committee adopted all the above mentioned 14 Draft Reports without any amendment and authorized the Chairperson to present the Reports at a later date.

XXXXXX      XXXXXX      XXXXXX      XXXXXX      XXXXXX      XXXXXX  
 XXXXXX      XXXXXX      XXXXXX      XXXXXX      XXXXXX      XXXXXX

*The Committee then adjourned.*

**COMPOSITION OF THE COMMITTEE  
ON GOVERNMENT ASSURANCES\*  
(2019 - 2020)**

**SHRI RAJENDRA AGRAWAL**

- Chairperson

**MEMBERS**

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri Parbatbhai Savabhai Patel
12. Shri M.K. Raghavan
13. Shri Chandra Sekhar Sahu
14. Dr. Bharatiben Dhirubhai Shyal
15. Smt. Supriya Sule

**SECRETARIAT**

- |    |                             |   |                  |
|----|-----------------------------|---|------------------|
| 1. | Shri Pawan Kumar            | - | Joint Secretary  |
| 2. | Shri Lovekesh Kumar Sharma- |   | Director         |
| 3. | Shri S. L. Singh            | - | Deputy Secretary |

---

\* The Committee was constituted w.e.f. 09 October, 2019 *vide* Para No. 609 of Lok Sabha Bulletin Part-II dated 09 October, 2019